

SL. No. 19/26

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE, BENCH AT KOLKATA
MEMORANDUM OF APPLICATION UNDER SECTION 18(1)
READ WITH SECTIONS 14, 15, AND 17 OF THE
NATIONAL GREEN TRIBUNAL ACT, 2010**

O. A. No. 118 of 2026

Bharati Gupta & Ors.

.... Petitioners

-Versus-

The Union of India & Ors.

..... Respondents



Kaustav Manna,

Advocate

Bar Association, Room No. 2

High Court, Calcutta

Kolkata-700001

Mobile : 9123923646

Email: mannakaustav2017@gmail.com

05 MAR 2026

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE, BENCH AT KOLKATA
MEMORANDUM OF APPLICATION UNDER SECTION 18(1)
READ WITH SECTIONS 14, 15, AND 17 OF THE
NATIONAL GREEN TRIBUNAL ACT, 2010**

O. A. No. of 2026

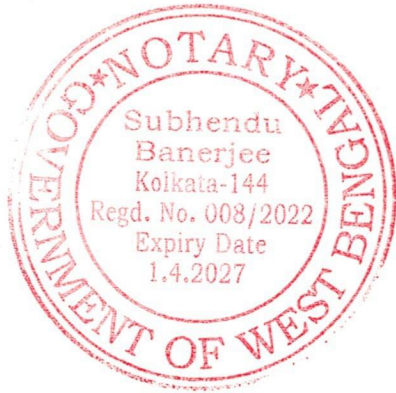
Bharati Gupta & Ors.

.... Petitioners

-Versus-

The Union of India & Ors.

..... Respondents

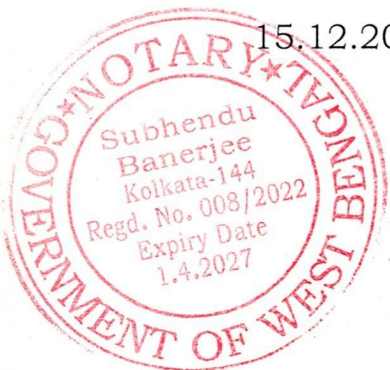


INDEX

Sl. No.	Particulars	Annexure	Page No.
1)	Application		1-14
2)	Photocopy of the tax receipt.	P-1	17
3)	Photographs of oven	P-2	18-23
4)	Photocopy of the medical report of the petitioner No.6 and 7	P-3	24-25
5)	Photocopy of the complaints	P-4	26-28
6)	Photocopy of the reply of the respondent authorities	P-5	29-31
7)	Photocopy of the certificate for 'Consent to Operate'	P-6	32-34
8)	Photocopy of the complain dated 8 th July, 2024 and the reply from Divisional Fire Officer on 23.09.2024	P-7	35-41
9)	Photocopy of said notices.	P-8	42-44

LIST OF DATES

- 02.09.2024 : Application for stating to the respondents authorities by the relative of applicants and RTI.
- 25.11.2021 : Certificate issue in favour of Respondent No.09.
- 08.07.2024 : Complaint to the Additional Chief Secretary, Fire & Emergency Service Department, Govt. of West Bengal.
- 10.09.2024 : Complaint to the Divisional Fire Officer.
- 23.09.2024 : Reply from such complaint.
- 15.07.2025 : Legal notice to the Respondent Authorities.
- 26.09.2025 : Another legal notice to the Respondent Authorities.
- 15.12.2025 : Inspection by the Respondent authority.

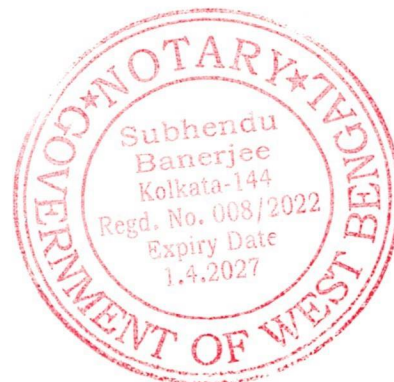


POINTS OF LAW

- I. Whether Respondent No.09 can continue his manufacturing unit the ground of the residential house which cause extreme pollution, as per Air (Prevention and Control of Pollution), Act, 1981.

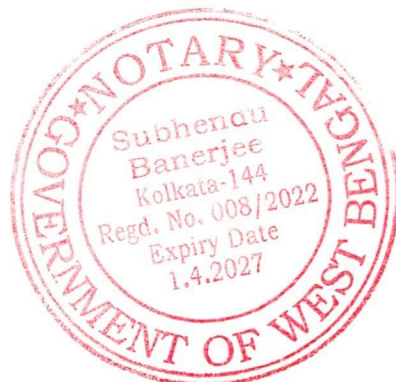
- II. Whether the respondent authorities can allow to continue the manufacturing unit of respondent no.9 of the residential house in the residential area with huge over and huge cylinder as per Air (Prevention and Control of Pollution) Act, 1981.

- III. Whether the concerned State board can issue certificate of consent to operate in favour of respondent no.9 without obeying and/or maintaining the criteria of certificate.



SYNOPSIS

The applicants are the victim and/or sufferer of pollution creating by Respondent No.9. Respondent authorities without verifying and without maintaining legal rules gave permission and/or issue licence in favour of Respondent No.9 in a residential building in a residential area for production and manufacturing sweets by using large number of commercial oven which create extreme pollution for the upper floor resident of the disputed houses.



**BEFORE THE NATIONAL GREEN TRIBUNAL EASTERN ZONE,
BENCH AT KOLKATA
MEMORANDUM OF APPLICATION UNDER SECTION 18(1)
READ WITH SECTIONS 14, 15, AND 17 OF THE
NATIONAL GREEN TRIBUNAL ACT, 2010**

O. A. No. of 2026

In the matter of:

1. Bharati Gupta,
wife of Late Sambhunath Gupta, aged
about years

Email: vishalgupta904@gmail.com

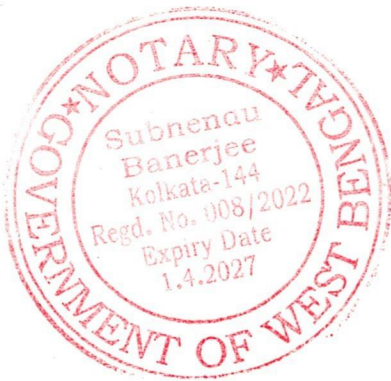
2. Mukesh Gupta,
son of Late Sambhunath Gupta,
Email: muk2harsh@yahoo.co.in

3. Anirban Gupta
son of Late Sambhunath Gupta
Email: ani.gupta08@gmail.com

4. Kalawati Gupta,
wife of Late Rambabu Gupta
Email :

5. Amit Gupta,
son of Late Rambabu Gupta
Email: allrechargenewalipore@gmail.com

6. Renubala Gupta,
wife of Ramnath Gupta
Email: riagupta724@gmail.com



7. Uttam Gupta,
son of Late Ramnath Gupta
Email: uttamgupta904@gmail.com

8. Dinesh Gupta,
son of Late Ramnath Gupta
Email: dineshgupta6767@gmail.com

All are residing at 3/1, Tollygunj
Circular Road, Post Office – New
Alipore, Police Station – Behala,
Kolkata – 700053.

.... Petitioners

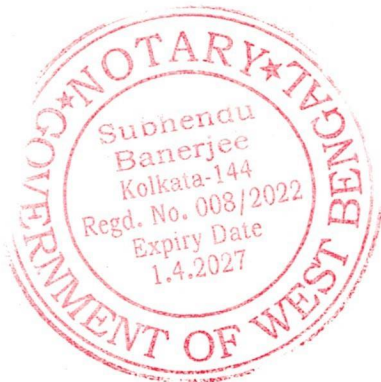
-Versus-

1. The Union of India through
Secretary Ministry of Environment,
Forest and Climate Change, Indira
Paryavarn Bhawan, Jorbagh Road,
New Delhi – 110003, India;

Email: secy-moef@nic.in

2. The State of West Bengal, service
through the Secretary, “Nabanna”,
325, Sarat Chatterjee Road, Howrah –
711102;

Email: wb.secyhome@gmail.com



3. The Divisional Fire Officer, South Kolkata Division, West Bengal Fire & Emergency Service, 13/D, Mirza Ghalib Street, Kolkata – 700016.

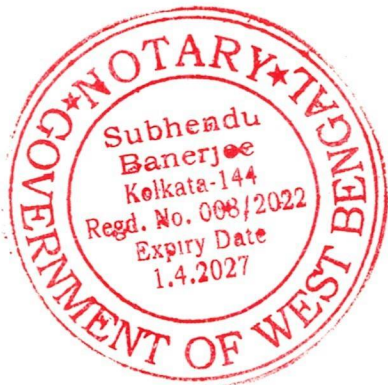
Email: director.wbfes@gmail.com

4. West Bengal Pollution Control Board, Paribesh Bhavan, 10A, Block-LA, Sector-III, Bidhannagar, Kolkata – 700106 represented by The Senior Scientist, P.G.Cell.

Email: net.wbpcb-wb@bangla.gov.in

5. The Commissioner of the Kolkata Municipal Corporation, 5, S.N. Banerjee Road, Kolkata – 700013.

Email: mc@kmcgov.in



6. The Licence Officer (Head Quarter), Licence Department, Kolkata Municipal Corporation, 5, S.N. Banerjee Road, Kolkata – 700013.

Email: cm_lic@kmcgov.in

7. Officer-in-Charge, Behala,
Behala Police Station, Kolkata –
700034.

Email:

ps.behala@kolkatapolice.gov.in

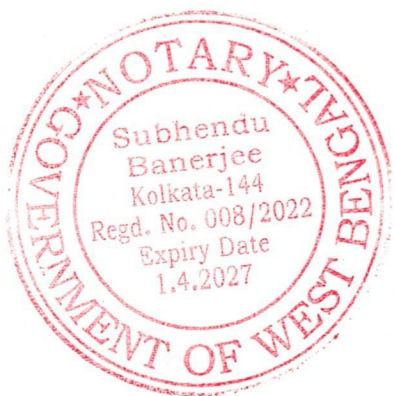
8. The Chairman, Kolkata
Municipal Corporation, 1, Diamond
Harbour Road, Kolkata – 700038;

Email: mayors@kmcgov.in

9. M/s. Kedar Food Products a Unit
of Hindustan Sweets proprietor Ajay
Kumar Gupta situated at 5,
Tollygunge Circular Road now known
as 5, Somnath Lahiri Sarani, mailing
address 3/1, Tollygunge Circular
Road now known as 3/1, Somnath
Lahiri Sarani, Police Station – Behala,
Kolkata – 700053.

Email: hindustansweets@yahoo.com

..... Respondents



An application on behalf of the Applicants interms praying for removing the M/s. Kedar Food Products from the ground floor of a residential house situated at Ward No.117 under Kolkata Municipal Corporation being premises No.5, Tollygunge Circular

Road, Police Station – Behala, Kolkata – 700053 for causing extreme air pollution of the upper floor resident of the said house and adjoining premises.

The humble petition on behalf
of applicants above named –

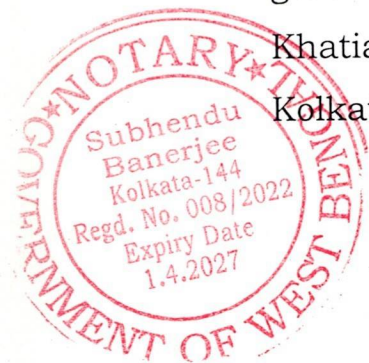
Most respectfully SHEWETH:

1. That the applicants and proprietor of M/s. Kedar Food Products (Respondent No.9) are the co-owners of a two storied pucca building on an area of 4 Cottahs 26 sq.ft. in Dag No.159, Khatian No.1137, Ward No.117 under Kolkata Municipal Corporation being premises No.5, Tollygunge Circular Road, Police Station – Behala, Kolkata – 700053.

Photocopy of the tax receipt of the said building is annexed and marked with letter – “P-1”.

2. The applicants state the applicants and proprietor of M/s. Kedar Food Products became the owners of the above mentioned property as per inheritance.

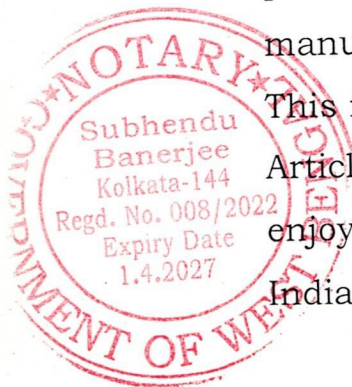
3. The applicants state that the respondent No.9 is using the ground floor of the two storied building situated at Dag No. 159,, Khatian No. 1137, Ward No. 117 at premises No. 5 under Kolkata Municipal Corporation.



4. The applicants state that due to extreme pollution in the house especially for huge smoke, oil fumes and odour continuously, the health condition of the residential members are decreasing day by day. In the building already there are heart and cancer patients i.e. applicant no.6 & 7. And the extreme pollution is causing fatal effect on the health of the applicants. The pollution causes the emission of obnoxious smell which is unbearable for residents of the premises.

5. The applicants state that the proprietor of M/s. Kedar Food Product namely Ajay Kumar Gupta and his family is not residing in the above stated building.

6. That the applicants submit that the above stated house is residential house, not in industrial land. The respondent No.6 gave permission for running manufacturing unit of 'Hindustan Sweets'. In terms of section 17(e) of the Air (Prevention and Control of Pollution) Act, 1981, the state Board shall inspect at all reasonable times any control equipment, industrial plant or manufacturing process and to give, by order such directions to such persons as if may consider necessary to take steps for the prevention, control on abatement of air pollution. The manufacturing unit cannot run inside the residential house. This is nothing but encroachment of right to life protected under Article 21 of the Constitution of India as well as right to enjoyment at property under Article 300A of the Constitution of India. For that reason no other alternative remedy is available to



the applicant save and except under the Air (Prevention and Control of Pollution Act), 1981.

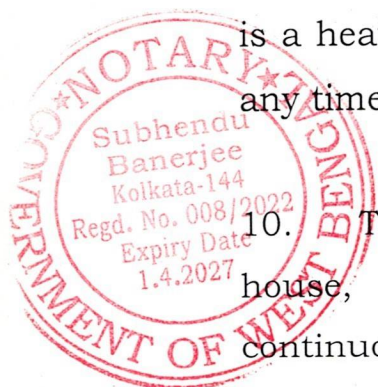
7. That the applicants state that the manufacturing unit of Hindustan Sweets and/or respondent No.9 is using huge and large numbers of oven ignite cooking commercial gas cylinder in the ground floor of the above stated building, though the petitioners are living in the upper floor causing danger and high pollution. The applicants have been suffering from breathing problem due to ignition of such a nature of gas at the ground floor at the said premises.

The photographs of such oven are annexed herewith and marked with letter - "P-2".

8. That the applicants state that there is no other entrance gate for egress and ingress for the labour of Kedar Food Products and/or for the resident of the above stated premises.

9. That the applicants state that the applicants with their family are living in threat of life. The ground floor of their house is a heated place and any untowards incident can be happened any time.

10. That the applicants state that due to high pollution in the house, especially for huge smoke oil fumes and odour continuous by enter in the upper residential floors, the health



condition of the residential members are decreasing day by day only. That the pollution is intolerable for the members who are cancer and heart patients and also for the senior citizen also.

Photocopy of the medical report of the petitioner No.6 and 7 are annexed herewith and marked with letter - "P-3".

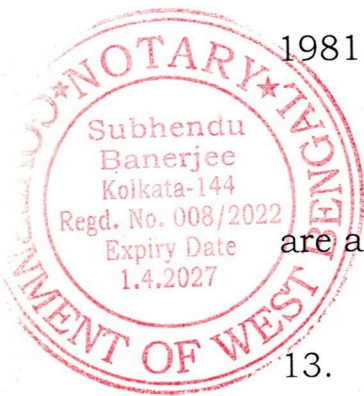
11. That the applicants state that the son of applicant No.6 made complain to the respondents authorities on 02.09.2024 and also made application under R.T.I. Act, 2005.

Photocopy of the said complaints are annexed herewith and marked with letter - "P-4".

12. That the applicants state that the respondent authorities gave unsatisfied reply and/or but did not take any till date which is violation of Act (Prevention & Control of Pollution) Air 1981.

Photocopy of the said reply of the respondent authorities are annexed herewith and marked with letter - "P-5".

13. That the applicants state that the respondent No.5 issue a certificate for 'Consent to Operate' in favour of respondent No.9 with thirteen conditions. But the respondent No.9 did not maintain and/or obeyed maximum conditions stated in the



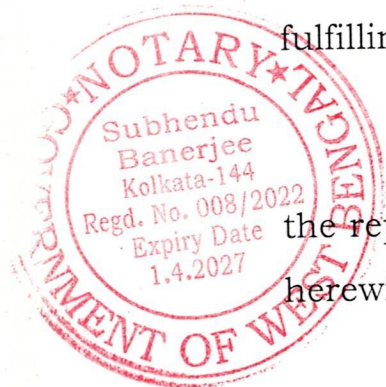
Certificate for Consent to operate which was issued on 25.11.2021 and is valid till 30.11.2028.

Photocopy of the certificate for 'Consent to Operate' is annexed herewith and marked with letter - "P-6".

14. That the applicants state that on 08.07.2024 the family members of the petitioners lodge a complaint before the Additional Chief Secretary, Fire & Emergency Service Department, Govt. of West Bengal & Divisional Fire Officer on 10.09.2024 stating various problems arising out of the manufacturing process of respondent No.9 such authority gave unsatisfied reply by stating that the respondent No.9 have Fire License on 23.09.2024 the concerned authority neglected to give proper answer and/or take steps against the nuisance of the respondent No.9. Furthermore, how and in what procedure, respondent No.9 got Licence without maintaining and/or fulfilling legal rules of the getting Licence.

Photocopy of the said complain dated 8th July, 2024 and the reply from Divisional Fire Officer on 23.09.2024 are annexed herewith and marked with letter - "P-7" collectively.

15. That the applicants state that one legal notice on 15.07.2025 was also sent to the respondent authorities requesting them to take immediate action against such illegal activities of respondent No.12 but they neglect such nearest.



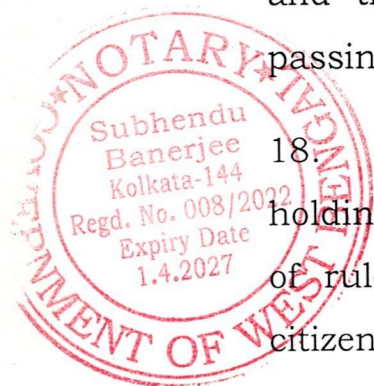
16. That the applicants state that on 26.09.2025 another notice by the Advocate of the applicants, sent to the respondent authorities by stating the same. In spite of that respondent authorities did not take any steps about such life threatening nuisance. Though the on 15.12.2025 one respondent authority sent their men to enquire the matter, but till today no steps has been taken by the any respondent authorities.

The photocopy of said notices are annexed herewith and marked with letter - "P-8".

17. That the applicants state that it is a matter of urgency and your applicants being law-abiding citizen of this country, have even, right to get to life with fresh environment of your petitioners according to rules and but in this instant case, no protection and/or no steps has been provided to the applicants and therefore the applicants with their family members are passing their life with great anxiety and threat of life.

18. That the applicants submit that the concerned authorities holding superior post in the society, must act as per provisions of rules and regulation and your applicants being bonafide citizens should get proper and fair justice as per law, but in this matter all are in vain.

19. That the applicants submit that unless Your Lordship by passing an order directing the concerned authorities to take

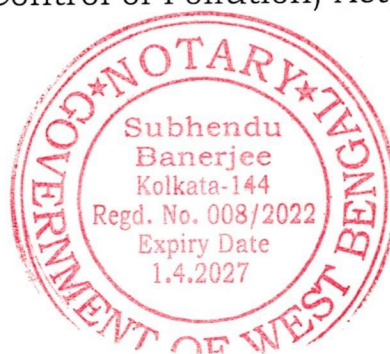


immediate legal steps and/or action against the illegal activities of the respondent No.9, otherwise the applicants will suffer irreparable loss and injury.

20. That the applicants state that the respondent authorities inspite of receiving several complaints from the applicants, but till today did not take any steps against respondent No.9.

21. That the applicants submit that in Section 22 of Air (Prevention and Control of Pollution) Act, 1981 the concern manufacturing unit should not be allowed to carrying on industry etc. which creates the air pollution in excess of standard laid down by the State Board under clause G(1) of Section 17. The pollution is so excessive and for the unbearable pollution some local people and/or resident of upper floor are suffering from extreme breathing problem. This situation is totally much out of control in the locality.

22. The respondent no.9 always maintain the air pollution the manufacturing unit of Hindustan Sweets in excess of the standerale laid down by the State Board under clause-G of sub-section (1) of section-17. The State Board has right to made application to Court for restraining persons from causing air pollution which is clearly express under Section 22A of the Air (Prevention and Control of Pollution) Act, 1981.



23. Unless the instant manufacturing unit in the name of M/s. Kedar Food Products is stopped and the certificate to consent to operate is cancelled and set aside, the applicants and adjoining premises holder will suffer irreparable loss and injury.

24. That the applicants state that this is the dispute is conservable under the jurisdiction of National Green Tribunal, Eastern Zone, Kolkata Bench.

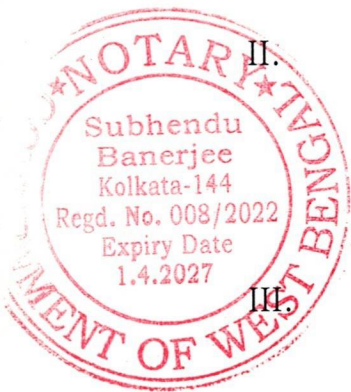
GROUND S :

I. FOR THAT the concerned state Board has failed to follow Section 21(5) of the (Prevention and Control of Pollution) Act, 1981 in granting the certificate of 'consent to operate' the said manufacturing unit and from cancelling the same after getting the proper objection by the applicants.

II. FOR THAT admittedly the concerned manufacturing unit assembled the wastage in the house and/or in the ingress and egress of the applicants;

III. FOR THAT the concerned State Board without considering the fact that manufacturing unit has been installed in the residential building.

IV. FOR THAT the concerned state Board in terms of Section 17(e) (f) of the Air (Prevention and Control of Pollution)



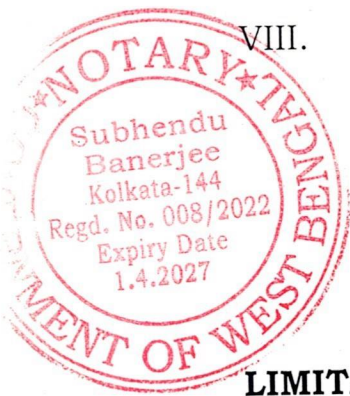
Act, 1981 has failed to exercise the power conferred under the said Act;

V. FOR THAT no legal step has been taken inspite of numerous complaint to the all authorities by the petitioners against the respondent No.9.

VI. FOR THAT illegal activities by the respondent No.9 using huge and large numbers oven ignite causing commercial gas cylinder in the residential house.

VII. FOR THAT the concerned M/s. Kedar Food Products cannot run the residential; area for business purpose ignoring the hospitality environment of the house and/or locality;

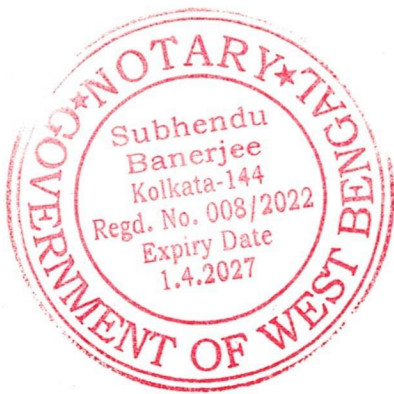
VIII. FOR THAT the nothing but encroachment of right to life protected under Article 21 of the Constitution of India as well as right to enjoyment of property under Article 300A of the Constitution of India.



LIMITATION :

The applicants filed this application in the Hon'ble Tribunal within the time prescribed under the law (The National Green Tribunal Act, 2010).

In the circumstances stated above your Lordships may be graciously be pleased to pass an order/orders directing the authorities to take steps to stop the instant manufacturing unit namely M/s. Kedar Food Products at Ward No.117 under Kolkata Municipal Corporation premises No.5, P.S. – Behala, Kolkata – 700053 and also direct the State Board to set aside/cancel the certificate of ‘consent to operate’ issued in favour of M/s. Kedar Food Products and also pass the order respondent No.9 install manufacturing unit of Hindustan Sweets in the industrial unit and to maintain/comply conditions restrictions imposed under Air Pollution (Prevention and Control of Pollution) Act, 1981 and to pass such other order or orders as Your Lordships may deem fit and proper.



And for this act of kindness, the applicants, as in duty bound, shall ever pray.

VERIFICATION

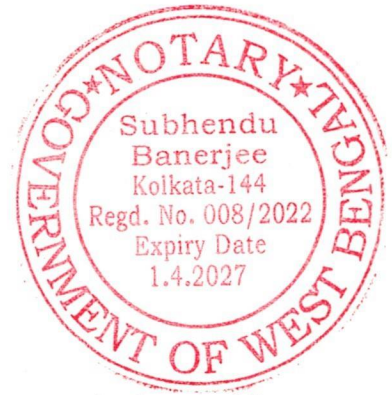
I, Amit Gupta, son of Late Rambabu Gupta, aged about 48 years, by faith - Hindu, by occupation - Business, residing at 3/1, Tollygunj Circular Road, Post Office - New Alipore, Police Station - Behala, Kolkata - 700053, do hereby declare that the statements made in paragraphs 1-18, 20, 21, 22 are true to my knowledge, there made in paragraphs 19, 23, 24 derived from records and the matters an humble submission before the Hon'ble Tribunal and that no feat has been suppressed and I am competent to verify this application and I sign this verification on this the 05 day of March, 2026.

Amit Gupta

DEPONENT

Identified by me
Kaus for Manna
Associate





AFFIDAVIT

I, Amit Gupta, son of Late Rambabu Gupta, aged about 48 years, by faith - Hindu, by occupation - Business, residing at 3/1, Tollygunj Circular Road, Post Office – New Alipore, Police Station – Behala, Kolkata – 700053, do hereby solemnly affirm and say as follows :

1. That I am the applicant No.5 in the instant case and I am well acquainted with the facts and circumstances of this case. I have been duly authorized by the applicant Nos. 1, 2, 3, 4, 6, 7 and 8 to make and affirm this affidavit on my behalf and on behalf of the applicant Nos. 1, 2, 3, 4, 6, 7 and 8 above named.
2. That the statements made in paragraphs 1-18, 20, 21, 22, are true to my knowledge and those made in paragraphs 19, 23, 24 are my humble submission before the Hon'ble Tribunal.

Amit Gupta

DEPONENT

Dated - 05/03/26
Place - Kolkata

Solemnly Affirmed and
Declared before me u/s
139 CPC and u/s 333BNSS 2023

Subhendu Banerjee
Notary
Govt. of West Bengal
05.03.2026

SUBHENDU BANERJEE
Notary, Govt. of W.B.
Regd. No.-008/2022
Advocate High Court, Calcutta

Identified by me

Kanstar Manu
Advocate
WB/808/2010

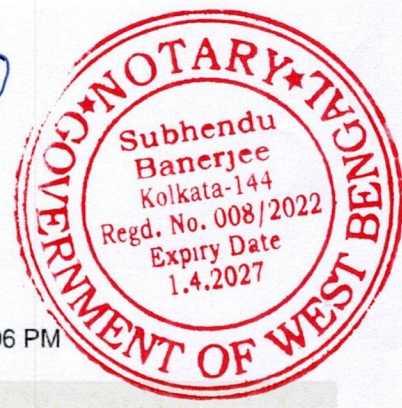
05 MAR 2026

Annexure - ' P-1 '

17



Combined e-Receipt for Property Tax
THE KOLKATA MUNICIPAL CORPORATION
Assessment-Collection Department



Printed On 14/12/2025 6:06 PM

RECEIPT INFORMATION

Receipt No: E/2025/151319 Receipt Date and Time: 29/04/2025 9:12 PM

Transaction Id: 3020250000211740

MAILING ADDRESS AND ASSESSEE INFORMATION

3/1 TOLLYGUNGE CIRCULAR RD. ASSESSEE NO : 411171401499 Ward No: 117
KOLKATA PREMISES NO : 5
STREET NAME: TOLLYGUNGE CIRCULAR ROAD

OWNER INFORMATION

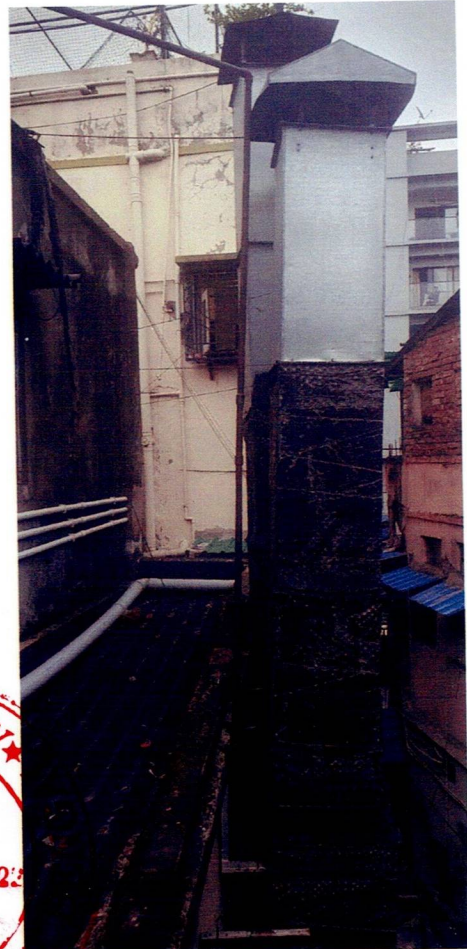
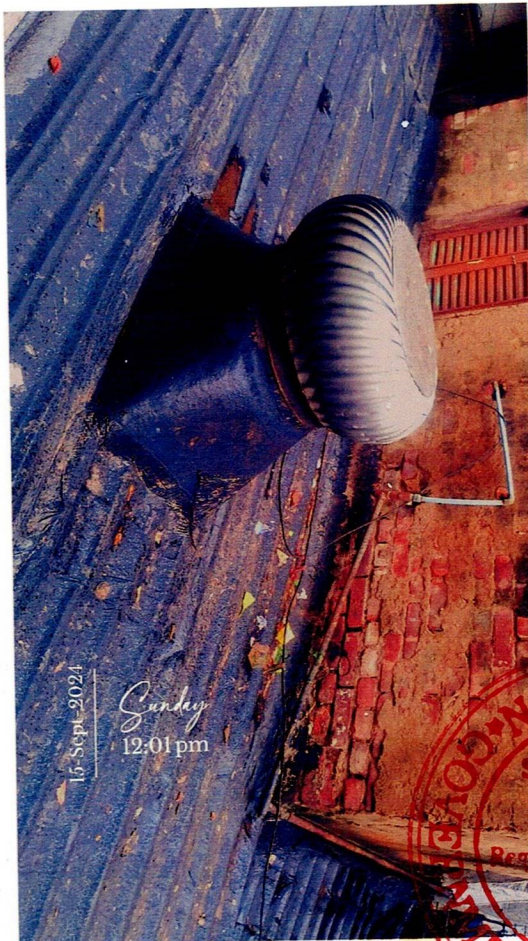
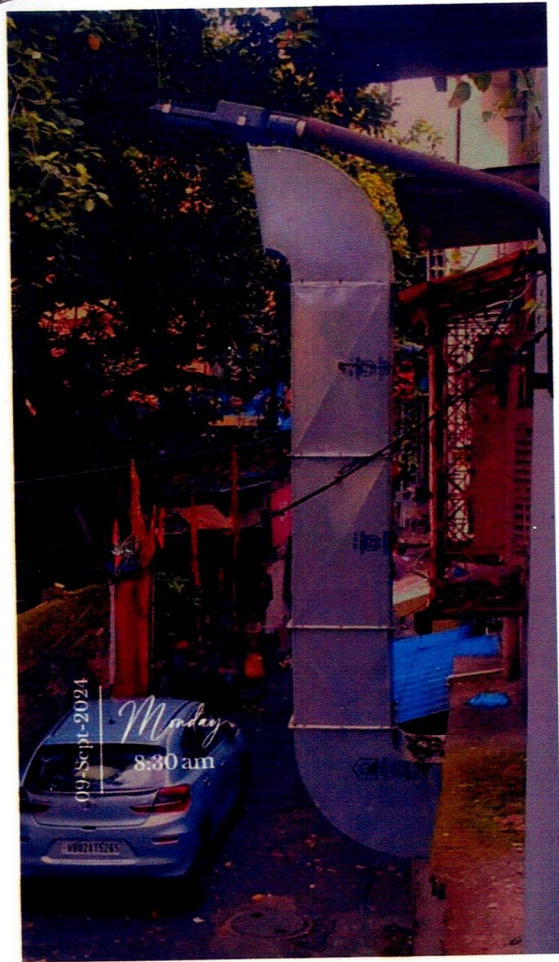
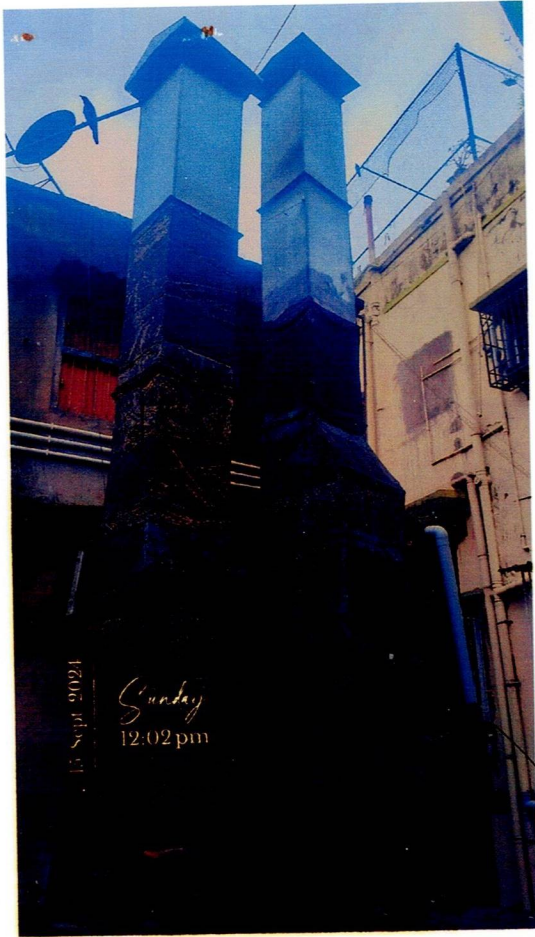
SMT PREMA DEVI GUPTA, SMT RENUBALA GUPTA, AJAY KUMAR GUPTA, SHAMBHU NATH GUPTA, RAM PRASAD GUPTA,

DEMAND INFORMATION

FS BILL DETAILS:

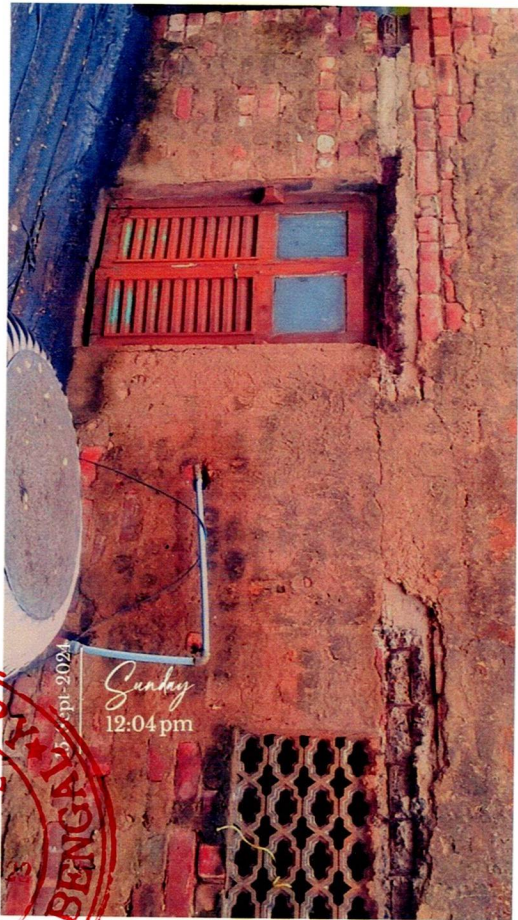
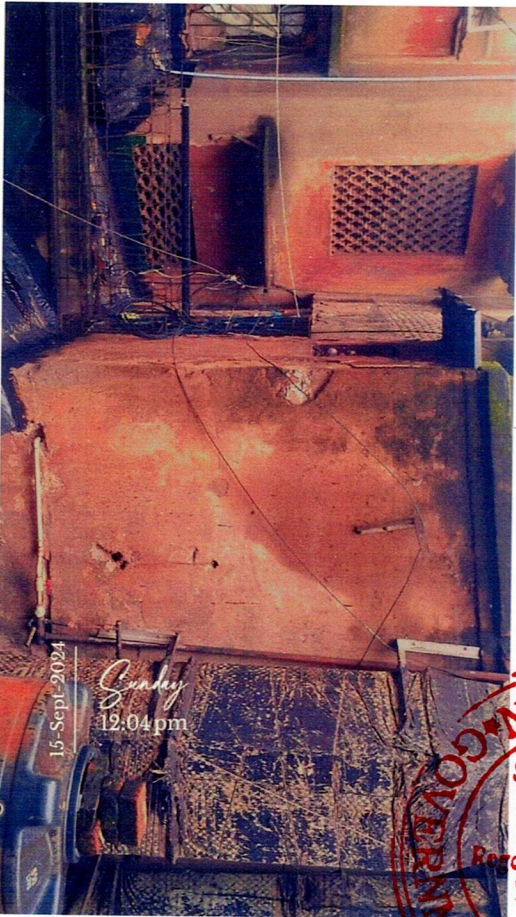
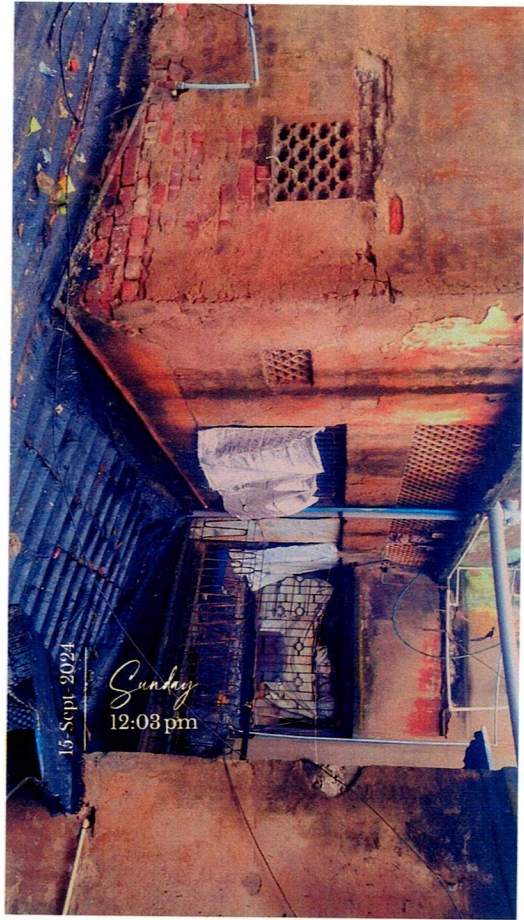
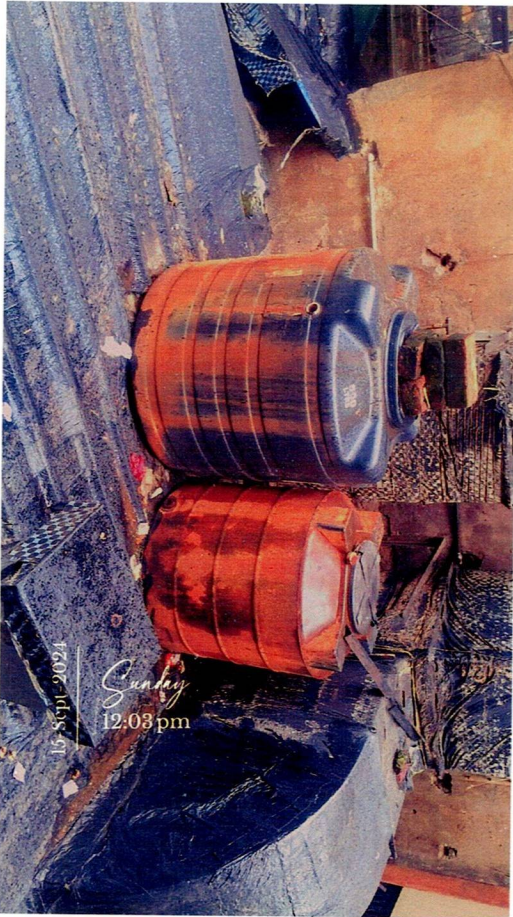
SI No.	BILL TYPE	QUATER	GROSS AMOUNT	REBATE AMOUNT	INTEREST AMOUNT	PENALTY AMOUNT	NET AMOUNT(Rs.)
1	F	2/2025	13019.00	650.95	0.00	0.00	12368.00
2	S	4/2022	541.00	27.05	0.00	0.00	514.00
3	S	3/2022	541.00	27.05	0.00	0.00	514.00
4	S	2/2022	541.00	27.05	0.00	0.00	514.00
5	S	1/2022	541.00	27.05	0.00	0.00	514.00
6	S	4/2021	541.00	27.05	0.00	0.00	514.00
7	S	3/2021	541.00	27.05	0.00	0.00	514.00
8	F	3/2025	13019.00	650.95	0.00	0.00	12368.00
9	F	4/2025	13019.00	650.95	0.00	0.00	12368.00

FS AMOUNT PAID: 40188.00

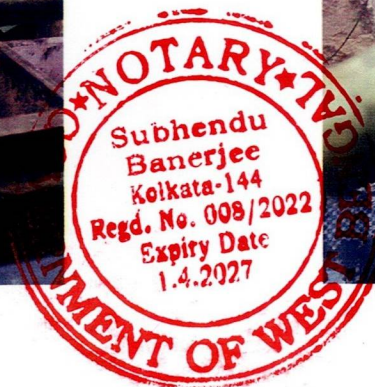
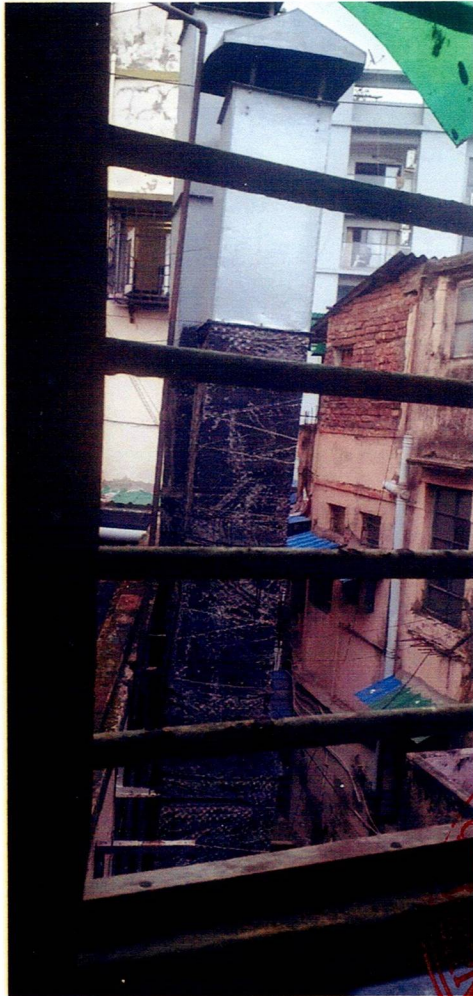


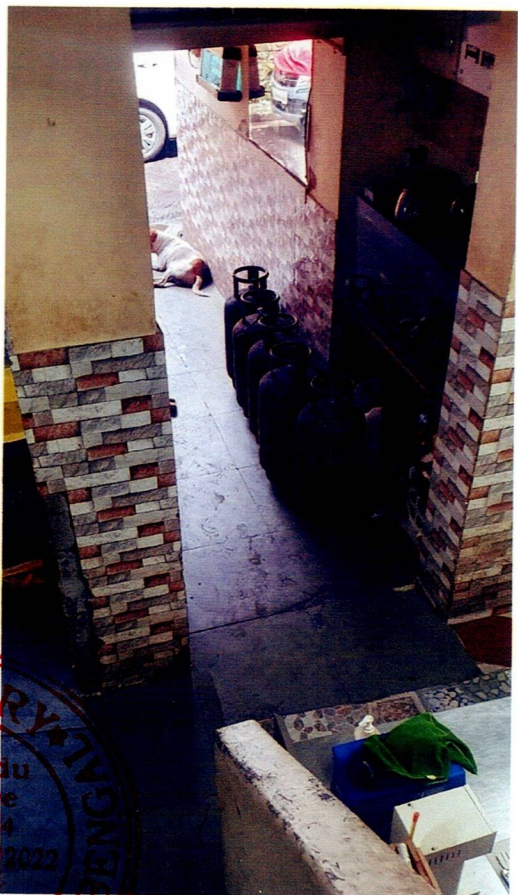
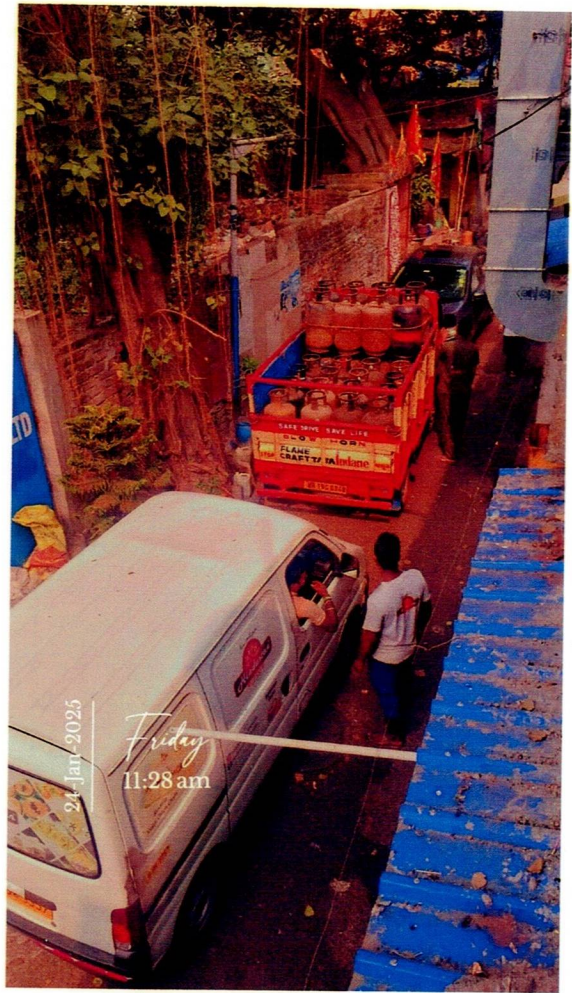
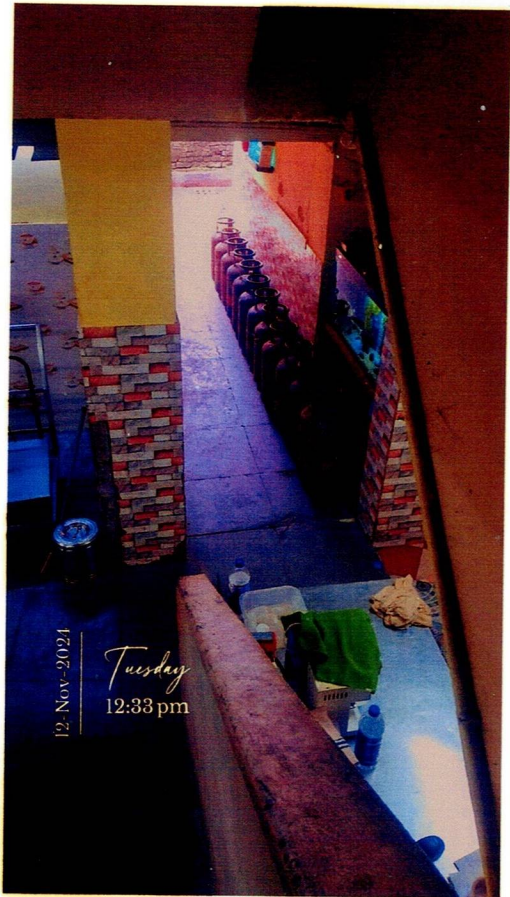
NOTARY
Subhendu Banerjee
Kolkata-14
Regd. No. 008/2023
Expiry Date
4.20

DEPARTMENT OF WEST



NOTARY PUBLIC
SUBHENDU BANERJEE
 KOLKATA-144
 REGD. NO. 008/2017
 EXPIRY DATE 1.4.2027
GOVERNMENT OF WEST BENGAL

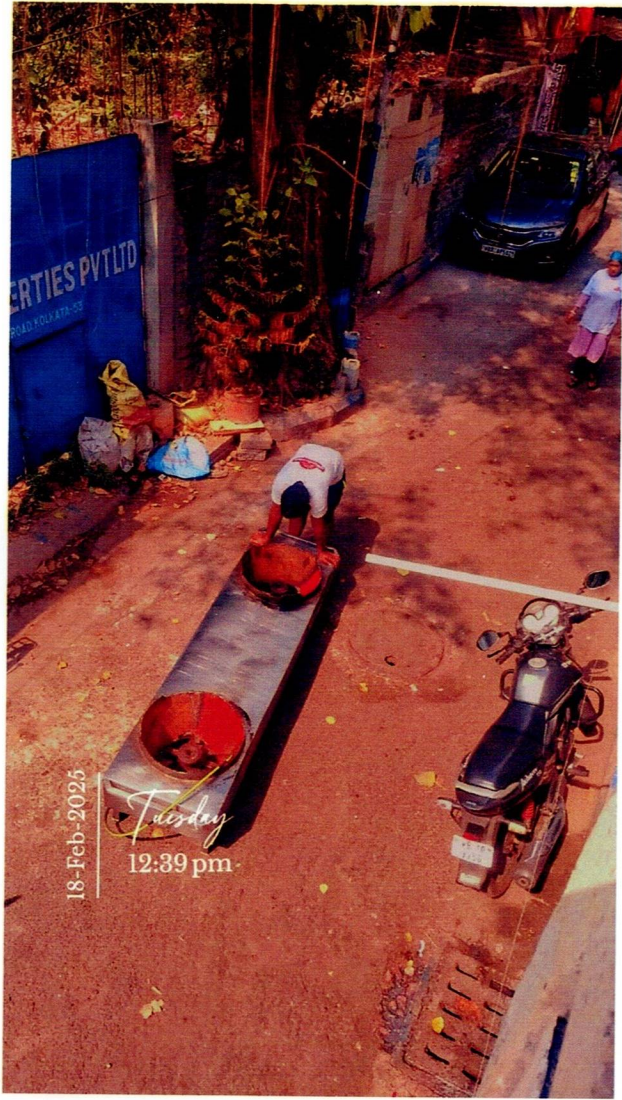




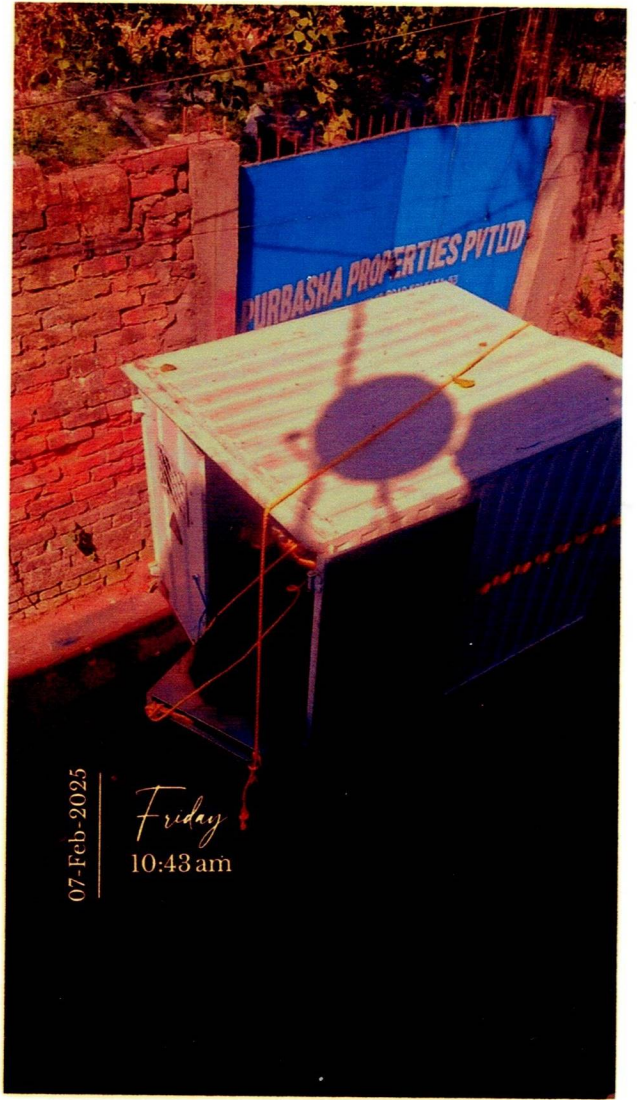
NOTARY PUBLIC
Subhendu Banerjee
 Kolkata-144
 Regd. No. 008/2022
 Expiry Date
 1.4.2027
GOVERNMENT OF WEST BENGAL



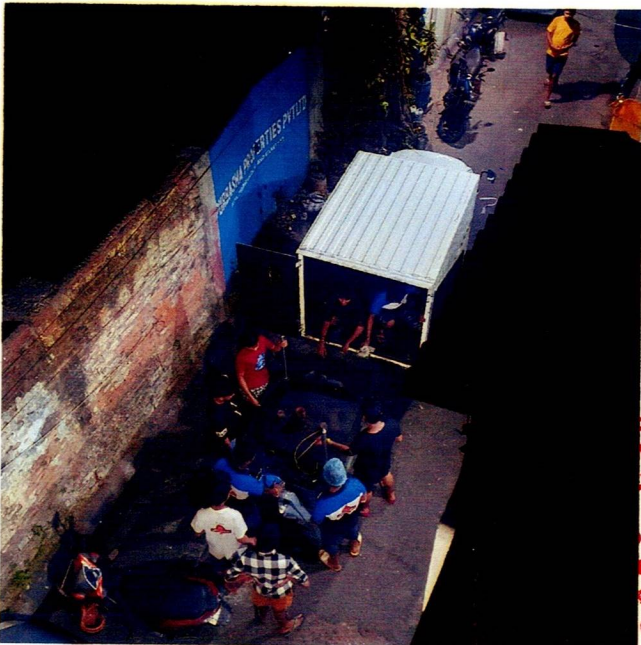
NOTARY
Subhendu
Banerjee
Kolkata-14
Regd. No. 908
Expiry Date
4.00.00
GOVERNMENT OF WEST B



18-Feb-2025
 Tuesday
 12:39 pm



07-Feb-2025
 Friday
 10:43 am



TARY*
 shendu
 nerjee
 ata-144
 e. 008/2022
 Expiry Date
 1.4.2022
 NMENT OF WEST BENGAL

Annexure P-3

(24)

2-1098
11/1/25

ESIC - PGIMSR, ESIC Medical College and
ESIC Hospital & O. D. C. (EZ)
P.S. - THAKURPUKUR, P.O. - JOKA, D.H. ROAD,
KOLKATA, PIN - 700 104, W.B.



EMERGENCY SLIP

EMERGENCY NO. 025/969 IP / NON-IP _____
 NAME Renubala Gupta AGE 27 SEX Female RELIGION _____
 INSURANCE NO. 4113920522 RELATIONSHIP WITH IP _____
 ADDRESS _____
 BROUGHT BY : NAME _____
 DIAGNOSIS _____

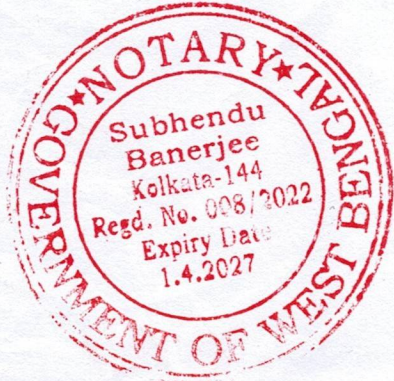
DATE	TREATMENT
------	-----------

020803 since today morning

W/O HTN

A/C/C 124/75 mmHg
 RR - 130/min
 SpO2 84% (RA)
 CRT - \odot crept \odot
 WBC
 Pallor \odot
 CBG - 222 mg/dL

Adm - CBG sta
 - MONITOR 02 2-34 min
 11/1/25
 ECG 12 leads
 Bedside
 - P. Pan 40 -
 Stat -
 - Refr to
 MEDDOD
 - CXR PA view - vwf
 CO2 support - SH
 11/1/25



25



DESUN HOSPITAL & HEART INSTITUTE

Summary

INP No	: IPA4007480	Patient Code	: 1000332523	Discharge Date	: 30-08-2025
Bed No	: 5201	Adm. Date	: 30-08-2025	Discharge Time	: 12:14:58
Name of Patient	: UTTAM KUMAR GUPTA	Adm. Time	: 09:14:32		
Self	:	Category	:		
Tel No	: 7980471313	Sex	: MALE		
Address	: 3/1, T.C. OAD, NEW ALIPORE S.O BEHALA KOLKATA 700053	Age	: 63 Years 7 Months 29 Days		

Consultant(S) Name : DR. BIAUS SAMANTA
 Managed in ICU by :
 Referred Consultant :

EMERGENCY SITUATIONS OF DISCHARGED PATIENTS TO SEEK URGENT CARE

[] For Angiography/Angioplasty

- A. Redness of the puncture site.
- B. Swelling of the puncture site.
- C. Pain of the puncture site.
- D. Sudden chest pain.
- E. Fever.
- F. Re-appearance of previous symptoms.
- G. Chest discomfort particularly increases on exertion associated with sweating and radiation to jaw, both arms.
- H. Shortness of breath which increases on exertion.
- I. Shortness of breath occurs 2 # 3 hours after going to bed along with perspiration which released with upright posture.
- J. Swelling of both legs along with decreased amount of urine output with shortness of breath.
- K. Passage of black coloured soft stool.
- L. Any special situation - If on oral anti-coagulation like warfarin/acitrom, you are at increased risk of bleeding. In case of any bleeding manifestation, please stop the drug and contact us/local physician immediately.

Declaration by Guardian of the patient :

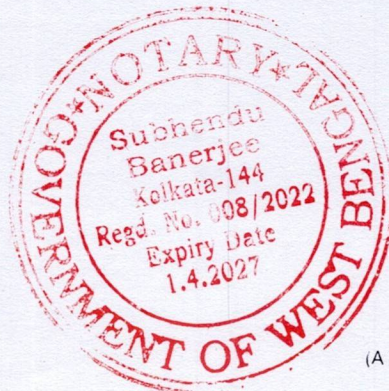
Copy of the above mentioned instructions have been received and understood. Reports, old papers and other documents have been received and verified.

Vishal Gupta
Signature

Vishal Gupta
Name

son
Relationship

30/8/2025
Date



To,
The Public Relation Officer
&
The State Public Information Officer
West Bengal Pollution Control Board
Paribesh Bhavan, 10A, Block-LA,
Sector-III, Bidhannagar,
Kolkata - 700 106,
West Bengal.



Date: 17/01/2024

Subject: Request for Information under the Right to Information Act, 2005

Dear Sir/Madam,

I am writing this letter for your urgent seek of attention that under Right to Information Act 2005, a information was requested dated 13.09.2024 (copy enclosed) regarding M/S Hindustan Sweets (Sweet Shop operating at 3, Tollygunge Circular Road, New Alipore, Kolkata-700053) which operates a manufacturing unit in a residential neighborhood (at 3/1 Tollygunge Circular Road, New Alipore, Kolkata-700053). The complaint in question is dated 29th September, 2021 to the West Bengal Pollution Control Board (Paribesh Bhavan, 10A, Block -LA, Sector-III, Bidhannagar, Kolkata-700106 (West Bengal).

In the reply Memo No: 1J-22/2024 (Part-II) Dated- 06.11.2024 West Bengal Pollution Board has transferred this to the office of The Commissioner of the Municipal Corporation under Section 6 (3) of the RTI Act 2005 with a request to provide desired information directly to me. (Copy Enclosed)

In the reply with Memo No: S/1172 received on 02.12.2024 (copy enclosed) the KMC is unable to comprehend the complain.

The RTI application was already submitted on 13.09.2024 (copy enclosed) regarding the complaint filed on 29.09.2021 to the West Bengal Pollution Control Board. Hence we seek the information from the same.

Since the requisite information is required urgently, you are requested to kindly furnish the same within 48 hours. We want the information by hand only. Hence you are requested to contact with us @mobile number 9674009402 for collecting the reply immediately as and when the same will be ready from your end.

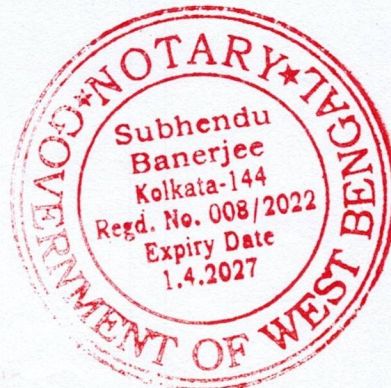
Thank you for your attention to this matter. I look forward to your prompt response.

Sincerely,

Vishal Gupta

Vishal Gupta

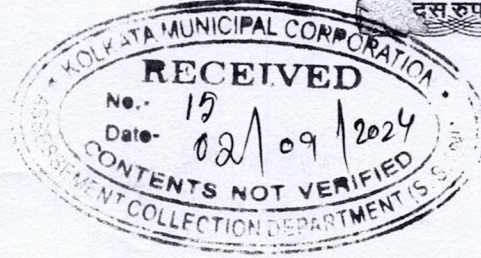
Ph no - 9674009402



Annexure - P. 4

(27)

To,
The State Public Information Officer
Assessment-Collection Department, S.S.Unit, Kolkata Municipal Corporation
&
The Assessor-Collector (S.S.Unit)
Kolkata Municipal Corporation
1, Diamond Harbour Road
Kolkata - 700038



Date: 2nd September, 2024

Sub: Application under Right to Information Act, 2005

Sir,

You are requested under the Right to Information Act, 2005 to furnish the following information -

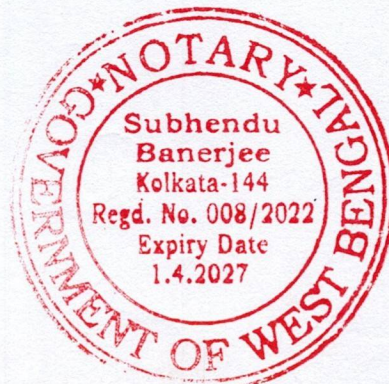
- 1) What are the annual valuations as fixed against Premises No 5, Tollygunge Circular Road under Ward No 117 with Assessee No 411171401499 from 2001-02 to till date? Please, mention the break-up of residential and non-residential component of such annual valuations.
- 2) Is any portion of Premises No 5, Tollygunge Circular Road under Ward No 117 with Assessee No 411171401499 recorded in the Inspection Book of Kolkata Municipal Corporation for the period from 2001-02 to till date used as non-residential purpose? If yes, please, mention the details of such non-residential uses.

Since the requisite information is required urgently, you are requested to kindly furnish the same within 48 hours. We want the information by hand only. Hence, you are requested to contact with us @ mobile number 9674009402 for collecting the reply immediately as and when the same will be ready from your end.

Yours sincerely,

Vishal Gupta *Vishal Gupta*

Ria Gupta *Ria Gupta*



P-4

(28)

To,
The Public Relation Officer
&
The State Public Information Officer
West Bengal Pollution Control Board
Paribesh Bhavan, 10A, Block-LA,
Sector-III, Bidhannagar,
Kolkata – 700 106,
West Bengal.



Date: 13/09/2024

Subject: Request for Information under the Right to Information Act, 2005

Dear Sir/Madam,

I am writing to request information under the Right to Information Act, 2005. I am seeking a copy of the complaint filed regarding M/s Hindustan Sweets (sweet shop operating at 3 Tollygunge Circular Road, New Alipore, Kolkata-700053), which operates a manufacturing unit in a residential neighborhood (at 3/1 Tollygunge Circular Road, New Alipore, Kolkata- 700053). The complaint in question is dated 29th September 2021.

Specifically, I request the following information:

1. A copy of the complaint submitted on 29th September 2021, including the details of the complainant.

I am a resident of 3/1 Tollygunge Circular Road, and this information is sought to ensure transparency and address concerns regarding the operation of the mentioned manufacturing unit.

Please let me know if there are any fees associated with processing this request. I am willing to pay the requisite amount.

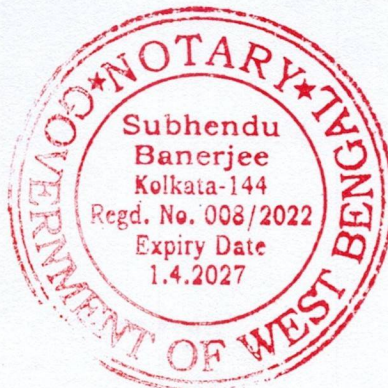
Since the requisite information is required urgently, you are requested to kindly furnish the same within 48 hours. We want the information by hand only. Hence you are requested to contact with us @mobile number 9674009402 for collecting the reply immediately as and when the same will be ready from your end.

Thank you for your attention to this matter. I look forward to your prompt response.

Sincerely,

Vishal Gupta *Vishal Gupta*

Ria Gupta *R Gupta*



Annexure - P-5
(29)

RTI MATTER : VERY URGENT



LIFE
Lifestyle for
Environment

WEST BENGAL POLLUTION CONTROL BOARD

(Department of Environment, Government of West Bengal)
Paribesh Bhawan, 10A, Block - LA, Sector III, Bidhannagar
Kolkata - 700 106, Ph.: 033-2202 3000, Fax : 033-2202-3099
Website: www.wbpcb.gov.in, Email: net.wbpcb-wb@bangla.gov.in

Memo No. : IJ-22/2024(Part-II)

Date: /11/2024

To
The Commissioner of the Municipal Corporation
Kolkata Municipal Corporation,
5, S. N. Banerjee Road,
Kolkata - 700013.

Sub : Information under the "Right to Information Act 2005".

Ref : (i) RTI application of Shri Vishal Gupta (Case No.-3453).

Sir/ Madam,

With reference to the above, this is to inform you that the RTI application of Shri Vishal Gupta, 3/1 Tollygunge Circular Road, New Alipore, Kolkata, is being transferred to your office under section 6 (3) of the RTI Act, 2005 with a request to provide desired information directly to the applicant.

Thanking you,

Yours faithfully,

Sd/-

(ARUP GUCHAIT)
Public Relation Officer &
State Public Information Officer
(Under the Right to Information Act 2005)

Encl : As stated.

Memo No. 2757/11-22/2024(Part-II)

Date: 06 /11/2024

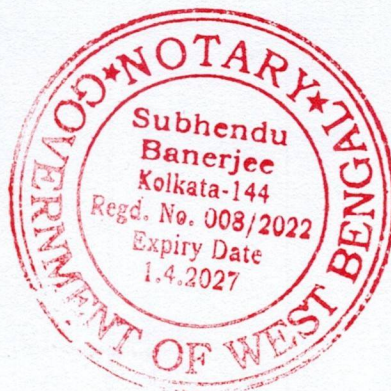
Copy forwarded for information to:

✓ **Shri Vishal Gupta**

3/1 Tollygunge Circular Road,
New Alipore, Kolkata.

06/11/2024

Public Relation Officer &
State Public Information Officer
(Under the Right to Information Act 2005)



P-5

30



KOLKATA MUNICIPAL CORPORATION
Office of the S.P.I.O. (Licence)
C.M.O. Buildings
S, S.N. Banerjee Road
Kolkata-700 013

Memo No: S/1172

Date: 02-12-24

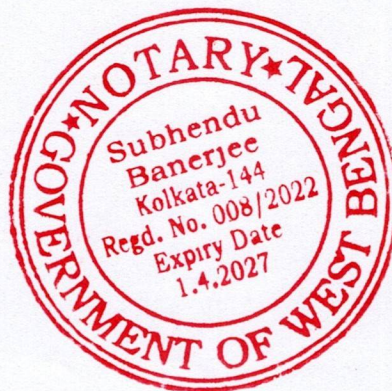
To
Vishal Gupta and Ria Gupta
3/1 Tollygunge Circular Road, New Alipore
Kolkata-700053

Sir/Madam,

Re: Information under RTI Act 2005 read with WBRTI Rules 2006 for complaint against M/s. Hindusthan Sweets at premises no. 3/1 Tollygunge Circular Road, Kolkata-700053, ward-117.

With reference to your RTI application (copy enclosed), received on 12/11/2024 by this office from WBPCB through proper channel regarding the above- mentioned matter, this is to inform you that we are unable to comprehend before which office/department and by whom the complaint dated 29th September, 2021, as mentioned in your application was submitted. Hence, it is requested to provide us the same so that we can take further initiative in this regard if and only if the said complaint was submitted before any office under KMC. Moreover, if the complaint was lodged before WBPCB, then that office may be approached by yourself again for information in that regard clearly stating about the submission details of the same.

If the applicant is not satisfied with the above replies, he/she may approach Chief Manager(Licence) & 1st Appellate Authority (RTI), KMC.



Yours faithfully,

S.P.I.O. (Licence)

S.P.I.O. (Licence)

Licence Department
Kolkata Municipal Corporation

02/12/24
L.S.

To,
Sri Vishal Gupta,
3/1, T.C. Road,
New Alipore, S.O. New Alipore,
Kolkata-700053.

Sub:- Reply to your application dated 02.09.2024 as received at our end on 02.09.2024 under the RTI Act, 2005 in respect of Premises no. 5, Tollygunge Circular Road having Assessee no. 41-117-14-0149-9 under Ward No.117.

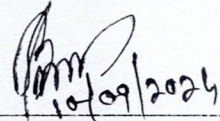
Sir/Madam,

With reference to the above, as per available books of record, the following point-wise information is furnished against your query:

- 1) Annual Valuations (A.V.) of the above mentioned assessee and premises no. are as follows:
 - (i) Rs. 20,000/- (Non-Residential A.V.-Rs. 3500/-) with effect from 02/01-02,
 - (ii) Rs. 22,350/- (Non-Residential A.V.-Rs. 4200/-) with effect from 02/07-08,
 - (iii) Rs. 24,590/- (Non-Residential A.V.-Rs. 4620/-) with effect from 04/16-17.
- 2) The entire ground of the premises is recorded as Non-Residential with effect from 02/01-02.

If the applicant is not satisfied with this reply,he/she may make further appeal to the Appellate Authority under RTI Act,2005. In this case,Chief Manager (Revenue-Added Area),KMC is the 1st Appellate Authority.

Yours faithfully

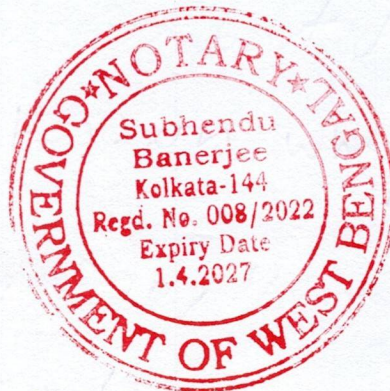

10/09/2024

Assessor-Collector(S.S.Unit) & SPIO

Assessor-Collector & SPIO
(South Suburban Unit)
Kolkata Municipal Corporation
Kolkata

Pisballe
RTI W-117
10-09-24

Bludh
10.09.2024
D.A.C.



Annexure - P-6

32

West Bengal Pollution Control Board

Paribesh Bhawan, IOA, Block-LA, Sector-III,
Bidhannagar, Kolkata-700 098



Certificate for 'Consent to Operate'

NBIC(MFC)/KOL/COO(G)/131195/80

Date : 25-11-2021

M/s. Kedar Food Products

The West Bengal Pollution Control Board hereby grants its 'Consent to Operate' under section 25 & 26 of the water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and the Rules and Orders made thereunder to M/s **Kedar Food Products** for its unit located at

3/1, Tollygunge Circular Road, Kolkata-53.

to run the industrial plant and to manufacture /store / install **Sweets & Snacks*** to operate the industrial plant and to discharge liquid effluents through outlets / outfalls and to emit the gaseous emission in accordance with the conditions as mentioned below provided on any day at any instant the quantity and quality of liquid discharge and gaseous emission shall not exceed the permissible limit as specified in the Environment (Protection) Act, 1986.

Breach of the conditions and / or failure to comply with the directions / conditions as stated below shall render the applicant liable for prosecution under the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

The State Board reserves its right to revoke, withdraw or make any reasonable variation of the conditions of or change or alter this consent by giving one month's notice to the applicant.

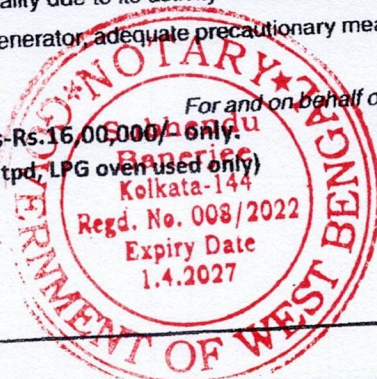
Conditions

01. The Applicant shall be responsible for the quantity and quality of liquid effluent and gaseous emissions.
02. The Applicant shall maintain the quality of liquid effluent discharge and air emissions and noise levels within statutory limits as mentioned in Environment (Protection) Act, 1986.
03. The Applicant shall submit analysis reports of the testing of liquid effluent and air emissions by Board-recognised laboratories with their applications, incase of any, discharge / Emission is involved in the process of manufacture.
04. To bring into any change in industrial plant, furnace, flues, chimneys, place and/or point of discharge of liquid and gaseous effluents, pollution control equipments the Applicant shall obtain prior permission of the Board in the regard.
05. The Applicant shall maintain good house keeping, good working condition and take adequate measures for control of pollution from all sources.
06. The Applicant shall bring about at least 33% of the available open land under green coverage/plantation.
07. The Applicant shall control the fugitive emissions from the activity are so as to maintain clean and safe environment in and around the factory premises.
08. The Applicant shall provide drainage system of conveying liquid wastes.
09. The Applicant shall allow the officers of the Board to enter into the applicant's premises at any reasonable time for inspecting the unit.
10. The Applicant shall make an application to the State Board in the prescribed form for renewal of the consent at least 30 days before the date of expiry of this consent.
11. The solid waste generated within the factory premises, sweepings etc. be disposed off scientifically so as not to cause any nuisance / pollution.
12. The Applicant should adopt adequate precautionary measures to prevent any inconvenience or annoyance to the denizens of the locality due to its activity or be a cause for environmental concern.
13. In case of using Diesel Generator, adequate precautionary measures to be taken as per norms fixed up by CPCB.

14 Value of Plant & Machinery is-Rs.15,00,000/- only.

15 * (With production capacity <1 tpd, LPG oven used only)

Seal



For and on behalf of the West Bengal Pollution Control Board

General Manager
District Industries Centre

&
Ex-officio Environment Officer
West Bengal Pollution Control Board
General Manager
District Industries Centre, Kolkata
Govt. of W.B.

Documents Certified for providing Under Pw Act 2005

20/11/21
28/11/21

20/11/21
LICENCE OFFICER
INCE DEPTT. (S.O.)

WEST BENGAL POLLUTION CONTROL BOARD

PARIBESH BHAWAN
10A, Block-LA, Sector-III, Bidhannagar, Kolkata - 700 098

33

Certificate for 'Consent to Establish Expansion.

Date: 25-11-2021

No.

DIC(MFC)/KOL/NOC(G)/162299/81

The West Bengal Pollution Control Board hereby grants its "Consent to Establish" under section 25 (i) of Water (Prevention & Control of Pollution) Amendment Act, 1988 and section 21 of Air (Prevention & Control of Pollution) Amendment Act, 1987 and the Rules and Orders made thereunder to

M/s. **Kedar Food Products**

for its unit located at

3/1, Tollygunge Circular Road, Kolkata-53

to establish the industrial plant and to manufacture/store/install **Sweets & Snacks*** and to discharge liquid effluents through outlets/outfalls and to emit the gaseous emission in accordance with the conditions as mentioned below provided on any day at any instant the quantity and quality of liquid discharge and gaseous emission shall not exceed the permissible limit as specified in the Environment (Protection) Act, 1986.

Breach of the conditions and/or failure to comply with the directions/conditions as stated below shall render the applicant liable for prosecution under the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

The State Board reserves its right to revoke, withdraw or make any reasonable variation of the conditions or change or alter this consent by giving one month's notice to the applicant.

Conditions

01. The Applicant shall be responsible for the quantity and quality of liquid effluent and gaseous emissions.
02. The Applicant shall ensure maintaining the quality of liquid effluent discharge and air emissions within statutory limits as mentioned in Environment (Protection) Act, 1986 and Rules made thereunder.
03. The Applicant should adopt suitable measures to treat the liquid effluent to reduce the pollutional load so that quality of the same meets the prescribed standard.
04. The Applicant shall have to apply to this Board for its 'Consent to Operate' as per provisions of Water (Prevention & Control of Pollution) Act 1974 and Air (Prevention & Control of Pollution) Act, 1981 for discharge of liquid effluent and gaseous emissions. No liquid effluent and gaseous emission shall be discharged by the Applicant without prior consent of the Board.
05. To bring in any change in industrial plant, machinery, chimneys, place and/or point discharge of liquid and gaseous effluents, pollution control equipment, the Applicant shall obtain prior permission of the Board in this regard.
06. The Applicant shall maintain good house keeping, good working condition and take adequate measures for control of pollution from all sources.
07. The Applicant shall bring about at least 33% of the available open land under green coverage/plantation.
08. The Applicant shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
09. The Applicant shall provide drainage system for conveying liquid wastes.
10. The Applicant shall allow the officers of the Board to enter into the applicant's premises at any reasonable time for inspecting the unit.
11. The solid waste generated within the factory premises, sweepings etc. be disposed off scientifically so as not to cause any nuisance/pollution.
12. The Applicant should adopt adequate precautionary measures to prevent any inconvenience or annoyance to the denizens of the locality due to its activity or be a cause for environmental concern.
13. In case of using Diesel Generator, adequate precautionary measures to be taken as per norms fixed up by CPCB.

Value of Plant & Machinery is Rs.15,40,000/- only.
*(With production capacity <1tpd, LPG oven used only)

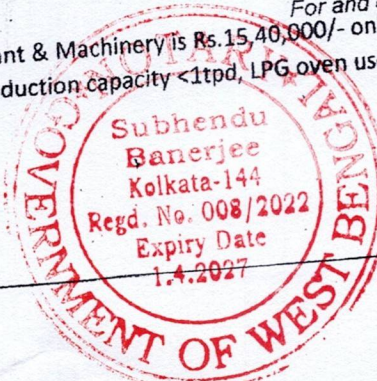
For and on behalf of the West Bengal Pollution Control Board

[Signature]
General Manager
District Industries Centre

&
Ex-officio Environment Officer
West Bengal Pollution Control Board

General Manager
District Industries Centre, Kolkata

SEAL



DY. LICENCE OFFICER
LICENCE DEPTT. (S.S.I.)
28/09/24

Documents Certified for providing Under Rule 2005
Licence Department Corporation
The Kolkata Municipal Corporation

34

Certificate of Enlistment

Home > CE Home > View CE Info

CE (Certificate of Enlistment)

Requirements for CE

List of Unit Offices (Licence)

View CE Information

Online Application Registration(For New CE)

Online Application For Change(For Existing CE)

Online Application For Closure(For Existing CE)

Documents required for update, change or register the mobile number

Online Renewal Application Registration(For Existing Defaulter CE)

Online Application Search Status(For New CE)

Check Demands Payable

Print Unpaid Demand

Current Circular Notes & Guidelines

Duplicate Demand Issuing Offices

Fees & Charges

Download Forms

Make Online Payment

Reprint e-Receipt cum CE

Contact Details

Online Survey for Industry Sector Key Performance Indicators under Vision, Mission Exercise

Policy for use of pet Coke and Furnace Oil as a Fuel in the State of West Bengal



Search Condition

CE No: 000957111471

Search

CE Information

CE Year: 2024-2025 TO 2024-2025

CE No: 000957111471 (PERMANENT)

Issue Date: 26/05/2007

Commencement Date: 01/04/2007

CE Status: VALID

Closing Remarks:

Base CE No:

Base CE Year:

: C.E IS VALID FOR CURRENT FINANCIAL YEAR

M/S: KEDAR FOOD PRODUCTS

CE Holder Name(s): AJAY KUMAR GUPTA ANAND KUMAR GUPTA R

Assessee No:

Sub Ward: NO

Ward No: 117

Address Line 1: 3/1 TOLLYGUNGE CIRCULAR ROAD

Address Line 2:

City: KOLKATA 700053

Demand Nature: SUPPLEMENTRY(1)

Nature of Trade 1: WORKSHOP/FACTORY OF FOOD ITEMS (AREA 501 - 1000 SQ.FT)

Nature of Trade 2:

Prefix: WORKSHOP OF FOOD ITEMS

Suffix: SWEETS MANUFACTURER

: PAID

Net Demand(Rs.): 150

AV/Rent: 900

With AC: NO

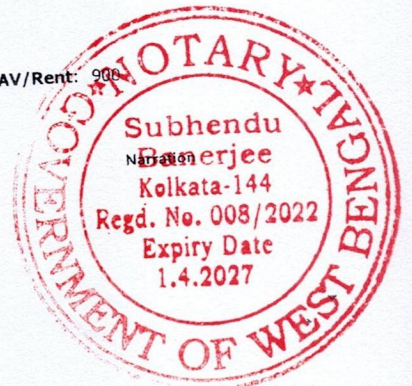
Area(Sq.ft): 1000

Fees and Charges

Sections	Assessed Amount(Rs.)	Demand Amount(Rs.)
199	50	50
238(2)	1000	1000
307	250	250
435/435A	1500	1500
LESS ALREADY PAID	0	-2850

Payment Information

CE Year	Serial No	Payment Mode	Amount(Rs.)	Payment Date	Receipt No	Bank Name
2024-2025	PRIMARY(0)	CASH	2850	04/05/2024	E/05/2024/1365...	
2024-2025	SECONDARY	CASH	150	13/07/2024	E/05/2024/1460...	
2023-2024	PRIMARY(0)	CASH	2850	15/06/2023	E/05/2023/1158...	
2022-2023	PRIMARY(0)	CASH	2850	28/04/2022	E/05/2022/876659	



Site Map | Disclaimer | Feedback | FAQ | Contact Us | Employee Login | Pensioner Login | External User Login | Industrial Login

Download Bengali Font

To view this page in its intended form, Please click here to download the correct bengali font

Click here to download the Free Acrobat Reader

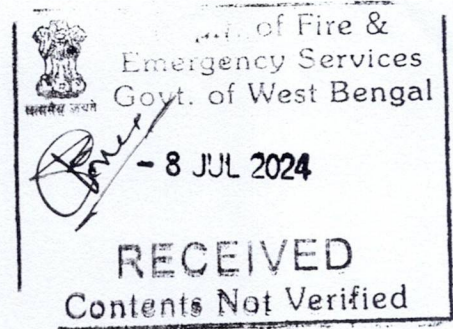
Site best viewed in 1024 768

Documents Certified for providing Under RTI Act 2005

28/09/24

25/09/24

To
 The Addition Chief Secretary
 Fire & Emergency Services Department
 Government of WB



Address: New Town Fire Station Building (2nd & 3rd Floor)

CF 7, Street Number 175 Action Area 1c Newtown WB 700156

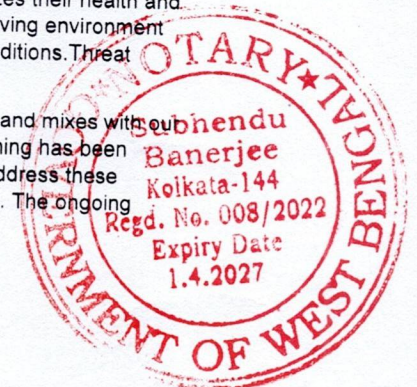
Subject: Complaint Regarding Illegal Manufacturing Unit/Karkhana/ Godown of a Sweet Shop Named **HINDUSTAN SWEETS** at 3/1 Tollygunge Circular Road New Alipore, a residential building.

Dear Sir/Madam,

I am writing to bring to your immediate attention a series of serious issues related to an illegal manufacturing unit/ Karkhana/ Godown of Sweet shop named HINDUSTAN SWEETS operating on the ground floor and other floors of a residential building located at 3/1 Tollygunge Circular Road, New Alipore, Police station - Behala, Post office - New alipore, Kolkata-700053.

This situation has created numerous problems for the residents, including:

1. ***Repeated Fire Incidents:** * There have been three instances where fires broke out in recent past months, and on each occasion, the residents were not informed. In fact the owner with all the labourers went out of the building without thinking about the residence at all. This poses a severe risk to our safety. Additionally, it's imperative to highlight the storage of numerous commercial gas cylinders and other inflammable equipment within the premises of the manufacturing unit. This poses a significant hazard in case of a fire outbreak, seeing severe casualties in such similar factories in nowadays in neighbourhoods shown in media, further exacerbating the safety risks faced by all residents.
2. ***Lack of Safety for Women:** * Laborers from the shop and manufacturing unit move freely throughout the building, compromising the safety and privacy of girls and women in the residence.
3. ***Severe Pollution:** * The activities of the manufacturing unit cause significant air and noise pollution, making the environment extremely difficult to live in.
4. ***Extreme Heat:** * The large stoves used by the Manufacturing unit generate excessive heat, making it unbearable for the residents to survive.
5. ***Encroachment:** * The unit has also taken over the first floor of the building, resulting in a constant influx of labourers, further invading the residents' privacy and safety.
6. ***Poor Hygiene:** * The area lacks proper hygiene, making it prone to infections and health issues.
7. ***No Safety Measures:** * There are no adequate safety measures in place for the residents, putting us at constant risk.
8. ***Life threats for the residential:** *In the above-mentioned building reside several senior citizens and individuals suffering from various illnesses, who are particularly vulnerable to the adverse effects of the illegal manufacturing unit. The constant threat of fire hazards, pollution, and lack of safety measures exacerbates their living conditions and jeopardizes their health and safety. Immediate action is crucial to mitigate these risks and ensure a safe living environment for all residents, especially those who are elderly or suffering from health conditions. Threat given to local people also who complained about this previously.
9. ***Water Pollution:** * Furthermore, the drainage from the factory often leaks and mixes with the water reserve. Attempts to clean the reserve have been hindered as the opening has been sealed/covered by the factory for their convenience. We have attempted to address these issues with the shop owner (Name: Ajay kr Gupta & Anand Gupta) to no avail. The ongoing situation is unacceptable and poses serious dangers to all residents.



36

We have attempted to address these issues with the shop owner (Name: Ajay kr Gupta & Anand Gupta), but no action has been taken to alleviate our concerns. The ongoing situation is unacceptable and dangerous for all residents.

Additionally, I would like to bring to your attention that there has been a complaint lodged with the West Bengal Pollution Control Board regarding the operations of this manufacturing unit within the past year. If possible, I kindly request that you verify these records, as unfortunately, our own documentation pertaining to this matter has been misplaced. This underscores the urgency of addressing the environmental concerns associated with the illegal activities of the sweet shop's manufacturing unit.

I request your immediate intervention to investigate these issues and take appropriate action against the illegal operations of the manufacturing unit. Strict enforcement of zoning, health, and safety regulations is crucial to ensure the well-being of the community.

Your prompt response and action on this matter would be greatly appreciated.

Thank you for your attention to this urgent issue.

Yours sincerely,

Residents

Name - VISHAL GUPTA

RIA GUPTA

Address - 3/1 TOLLYGUNGE CIRCULAR ROAD, NEW ALIPORE

City, State, ZIP Code - KOLKATA, WEST BENGAL, 700053

Email Address - vishalgupta904@gmail.com

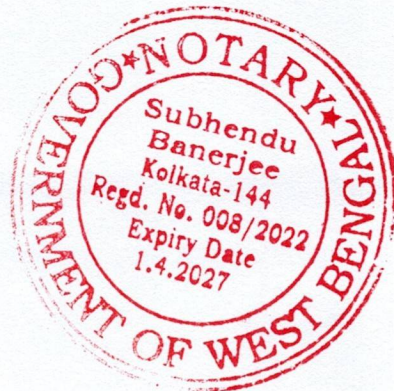
Phone Number -- 96740 09402

Date:- 05/07/2024

COPY TO: - WEST BENGAL POLLUTION CONTROL BOARD

HONOURABLE: - S.M.T RATNA CHATTERJEE (BEHALA PURBO)
M.L.A

HONOURABLE: - MR. AMIT SINGH (WARD NO. 117)
COUNCILLOR



(37)

VISHAL GUPTA Vishal Gupte

RIA GUPTA - Gupta

RENUBALA GUPTA
 Senior Citizen (Age - 82 years)
 রেনু বাল্মী গুপ্তা

UTTAM GUPTA - Uttam Gupte
 Senior Citizen (Age - 61 years)
 Heart Patient

DINESH GUPTA Gupta

MIRA GUPTA Mira Gupte

POONAM GUPTA - Poonam Gupta



38

To

The Honorable Minister

Fire & Emergency Services Department

Government of WB

Address: New Town Fire Station Building (2nd & 3rd Floor)

CF 7, Street Number 175 Action Area 1c Newtown WB 700156

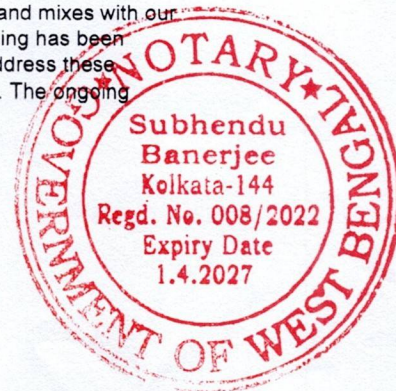
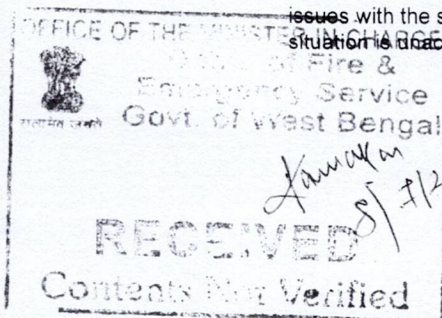
Subject: Complaint Regarding Illegal Manufacturing Unit/Karkhana/ Godown of a Sweet Shop Named **HINDUSTAN SWEETS** at **3/1 Tollygunge Circular Road New Alipore**, a residential building.

Dear Sir/Madam,

I am writing to bring to your immediate attention a series of serious issues related to an illegal manufacturing unit/ Karkhana/ Godown of Sweet shop named HINDUSTAN SWEETS operating on the ground floor and other floors of a residential building located at 3/1 Tollygunge Circular Road, New Alipore, Police station - Behala, Post office - New alipore, Kolkata-700053.

This situation has created numerous problems for the residents, including:

1. ***Repeated Fire Incidents:** * There have been three instances where fires broke out in recent past months, and on each occasion, the residents were not informed. In fact the owner with all the labourers went out of the building without thinking about the residence at all. This poses a severe risk to our safety. Additionally, it's imperative to highlight the storage of numerous commercial gas cylinders and other inflammable equipment within the premises of the manufacturing unit. This poses a significant hazard in case of a fire outbreak, seeing severe casualties in such similar factories in nowadays in neighbourhoods shown in media, further exacerbating the safety risks faced by all residents.
2. ***Lack of Safety for Women:** * Laborers from the shop and manufacturing unit move freely throughout the building, compromising the safety and privacy of girls and women in the residence.
3. ***Severe Pollution:** * The activities of the manufacturing unit cause significant air and noise pollution, making the environment extremely difficult to live in.
4. ***Extreme Heat:** * The large stoves used by the Manufacturing unit generate excessive heat, making it unbearable for the residents to survive.
5. ***Encroachment:** * The unit has also taken over the first floor of the building, resulting in a constant influx of labourers, further invading the residents' privacy and safety.
6. ***Poor Hygiene:** * The area lacks proper hygiene, making it prone to infections and health issues.
7. ***No Safety Measures:** * There are no adequate safety measures in place for the residents, putting us at constant risk.
8. ***Life threats for the residential:** *In the above-mentioned building reside several senior citizens and individuals suffering from various illnesses, who are particularly vulnerable to the adverse effects of the illegal manufacturing unit. The constant threat of fire hazards, pollution, and lack of safety measures exacerbates their living conditions and jeopardizes their health and safety. Immediate action is crucial to mitigate these risks and ensure a safe living environment for all residents, especially those who are elderly or suffering from health conditions. Threat given to local people also who complained about this previously.
9. ***Water Pollution:** * Furthermore, the drainage from the factory often leaks and mixes with our water reserve. Attempts to clean the reserve have been hindered as the opening has been sealed/covered by the factory for their convenience. We have attempted to address these issues with the shop owner (Name: Ajay kr Gupta & Anand Gupta) to no avail. The ongoing situation is not acceptable and poses serious dangers to all residents.



(39)

We have attempted to address these issues with the shop owner (Name: Ajay kr Gupta & Anand Gupta), but no action has been taken to alleviate our concerns. The ongoing situation is unacceptable and dangerous for all residents.

Additionally, I would like to bring to your attention that there has been a complaint lodged with the West Bengal Pollution Control Board regarding the operations of this manufacturing unit within the past year. If possible, I kindly request that you verify these records, as unfortunately, our own documentation pertaining to this matter has been misplaced. This underscores the urgency of addressing the environmental concerns associated with the illegal activities of the sweet shop's manufacturing unit.

I request your immediate intervention to investigate these issues and take appropriate action against the illegal operations of the manufacturing unit. Strict enforcement of zoning, health, and safety regulations is crucial to ensure the well-being of the community.

Your prompt response and action on this matter would be greatly appreciated.

Thank you for your attention to this urgent issue.

Yours sincerely,

Residents

Name - VISHAL GUPTA

RIA GUPTA

Address - 3/1 TOLLYGUNGE CIRCULAR ROAD, NEW ALIPORE

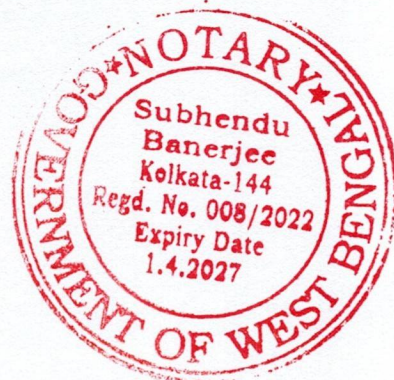
City, State, ZIP Code - KOLKATA, WEST BENGAL, 700053

Email Address - vishalgupta904@gmail.com

Phone Number -- 96740 09402

Date:- 05/07/2024

COPY TO : - WEST BENGAL POLLUTION CONTROL BOARD
HONOURABLE MLA : - S.M.T RATNA CHATTERJEE (BEHALA PURBO)
HONOURABLE COUNCILLOR : - MR. AMITSINGH (WARD NO. 117)



(40)

VISHAL GUPTA Vishal Gupta

RIA GUPTA - Gupta

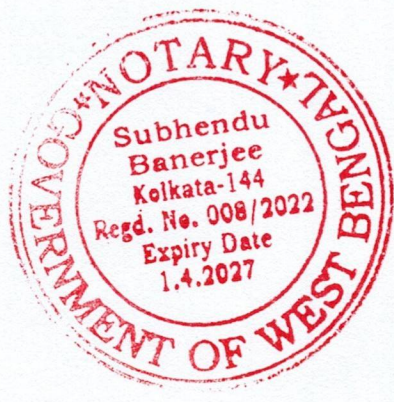
RENUBALA GUPTA
Senior Citizen (Age - 82 years)
রিনু রান্না গুপ্তা

UTTAM GUPTA - Uttam Gupte
Senior Citizen (Age - 61 years)
Heart Patient

DINESH GUPTA Gupta

MIRA GUPTA Mira Gupta

POONAM GUPTA - Poonam Gupta



Sutapa Upadhyay

Advocate
High Court, Calcutta
Bar Association, Room No.2

Resident-cum-Chamber
99, Bipin Ganguly Road
Kolkata - 700030
Mobile: 8240988251
Email: sutapaupadhyay135@gmail.com

Dated: 26.09.2025

To

- 1) The Executive Engineer (Building Department), Kolkata Municipal Corporation, 516, Diamond Harbour Road, Kolkata - 700034
- 2) The Assessor-Collector (S.S. Unit), 1, Diamond Harbour Road, Kolkata - 700038
- 3) The Licence Officer (Head Quarter), Licence Department, Kolkata Municipal Corporation, 5, S.N. Banerjee Road, CMO Buildings, Kolkata - 700013
- 4) The Divisional Fire Officer, South Kolkata Division : West Bengal Fire & Emergency Service, 13/D, Mirza Ghalib Street, Kolkata - 700016.
The Chairman
- 5) West Bengal Pollution Control Board, Paribesh Bhavan, 10A, Block-LA, Sector-III, Bidhannagar, Calcutta - 700106
- 6) The Commissioner of the Municipal Corporation, 5, S.N. Banerjee Road, Kolkata - 700013
- 7) Kolkata Municipal Corporation, office of the S.P.I.O (Licence), C.M.O. Buildings, 5, S.N. Banerjee Road, Kolkata - 700013
- 8) Officer-in-Charge
Behala Police Station
Behala, Kolkata - 700034
- 9) The Chairman
Kolkata Municipal Corporation
1, Diamond Harbour Road
Kolkata - 700038



Ref. : Notice to against the issue of certificate for consent to operate in favour of M/s. Kedar Food Products being No.NB4C(MFL)/KOL/COO(G)/131195/80 by your concern authority.

Sir,

As per instruction of my clients (1) Bharati Gupta, wife of Late Shambhunath Gupta, (2) Mukesh Gupta, (3) Anirban Gupta, both are sons of

Sutapa Upadhyay

Advocate
High Court, Calcutta
Bar Association, Room No.2

Resident-cum-Chamber
99, Bipin Ganguly Road
Kolkata - 700030
Mobile: 8240988251
Email: sutapaupadhyay135@gmail.com

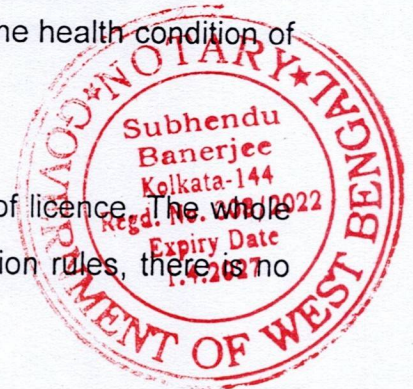
Late Shambhunath Gupta, (4) Kalawati Gupta, wife of Late Rambabu Gupta, (5) Amit Gupta, son of Late Ram Babu Gupta, (6) Renubala Gupta, wife of Ramnath Gupta, (7) Uttam Gupta, son of Late Ramnath Gupta, (8) Dinesh Gupta, son of Late Ramnath Gupta, all are residing at 3/1, Tollygunj Circular Road, P.O. – New Alipore, P.S. – Behala, Kolkata – 700053 I state you that.

- 1) That my clients are the owners of premises No.5, Tollygunge Circular Road, under Ward No.117 with Assessee No.411171401499.
- 2) That the above mentioned building has been used as domestic purpose since above 50 years.

Few years ago inspite of several objections by my clients, your concern authority issued licence being No. DIC(MFC)/KOL/NOC(G)/162299/81 in favour of the M/s. Kedar Food Products which is the manufacturing unit of Hindustan Sweets. The no. of licences of the above stated Food product i.e. License under West Bengal Fire Service Act, 1950, Licence No.1ND/WB/FSL/20192020/204873, West Bengal Pollution Certificate for consent to operate. DIC(MFC)/KOL/NOC(G)/162299/81, FSSAI Licence 2022 valid upto 2027-12816019002279.

- 3) The manufacturing unit has been continuously using more than 20 cyclinder at a time and also huge number of large oven-which excessive heat. From the huge number of cyclinder extreme heat arise and being upper floor resident of the above premises my client with his family is suffering extreme health problem one of my client is suffering from heart deseas. From the huge pollution, the health condition of my client is detoriating day by day.

Moreover, the licencee do not maintain any condition of licence. The whole area of the manufacturing unit is doemistic area. As per pollution rules, there is no green environment beside thee manufacturing unit.



(44)

Sutapa Upadhyay

Advocate
High Court, Calcutta
Bar Association, Room No.2

Resident-cum-Chamber
99, Bipin Ganguly Road
Kolkata - 700030

Mobile: 8240988251

Email: sutapaupadhyay135@gmail.com

In the above circumstances there is every number of reasons to cancel the manufacturing licence of M/s. Kedar Food Products. The licence is not maintaining any condition of environment.

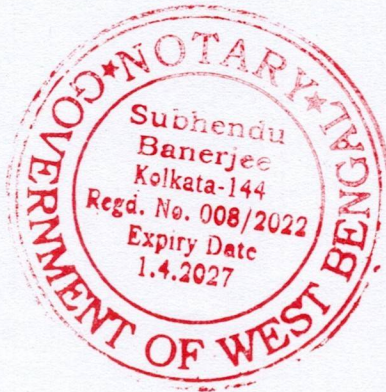
So, as per instruction of my clients I request you either cancel the above mentioned licence neither my client will take necessary step against the illegal trade and doings of the above named licensee and how your concern authority issue such unauthorised licence, your authority should bound to answerable.

Thanking you,

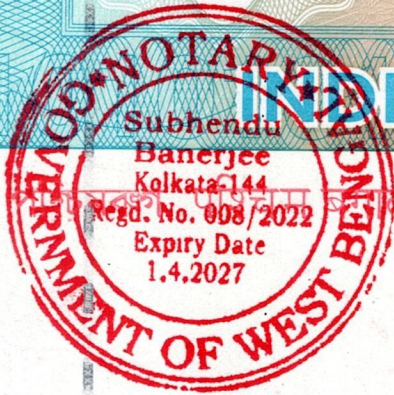
Sincerely,

Advocate

Enco : Medical Certificate of Uttam Gupta
& Renu Bala Gupta



SL No 17/26



INDIA NON JUDICIAL GOVERNMENT OF WEST BENGAL 165840

TO WHOM IT MAY CONCERN

We, (1) Bharati Gupta, wife of Late Sambhunath Gupta, (2) Mukesh Gupta, son of Late Sambhunath Gupta, (3) Anirban Gupta, son of Late Sambhunath Gupta, (4) Kalawati Gupta, wife of Late Rambabu Gupta, (5) Renubala Gupta, wife of Ramnath Gupta, (6) Uttam Gupta, son of Late Ramnath Gupta, (7) Dinesh Gupta, son of Late Ramnath Gupta, all are residing at 3/1, Tollygunj Circular Road, Post Office – New Alipore, Police Station – Behala, Kolkata – 700053.

31 MAR 2026

are appointing our representatives and we are giving Authorization to Amit Gupta, son of Late Rambabu Gupta regarding the dealing with about National Green Tribunal Case and various legal matters, who is attached with me.

We with success in his life and in this regards.

With regards,



मिहरी गुप्ता
Mukesh Kumar Gupta
Anishan Gupta
कमलदी गुप्ता
Amit Gupta
CA अमर गुप्ता
Uham K Gupta
Gupta

Signature of the Executants
are Attested on the Identification
of the Advocate

[Handwritten Signature]
Notary

Govt. of West Bengal
Regd. No. 008/2022

31.03.2026
SUBHENDU BANERJEE
Notary, Govt. of W.B.
Regd. No.-008/2022
Advocate High Court, Calcutta

Identified by me
Kandhu Manu
Advocate

31 MAR 2026



VAKALATNAMA

BEFORE THE NATIONAL GREEN TRIBUNAL EASTERN ZONE,
BENCH AT KOLKATA

MEMORANDUM OF APPLICATION UNDER SECTION 18(1) READ WITH SECTIONS 14,
15, 16 AND 17 OF THE NATIONAL GREEN TRIBUNAL ACT, 2010

O. A. No. of 2026

शिवप्रिया
Mukesh Kumar Gupta
Avinash Gupta
अमित गुप्ता
विवेक गुप्ता
Hem Gupta
Gupta

Bharati Gupta & Ors.

Plaintiff
Applicant
Appellant

-Versus-

*Union of India &
Ors.*

Defendants
Opp. Party
Respondent

Signature

KNOW ALL MEN by these present that I/we, above named do hereby in our name and my behalf constitute and appear **SUTAPA UPADHYAY, ADVOCATE, Hon'ble TRIBUNAL** as my True and lawful Pleader/Advocate & Attorneys to appear and act for me in the matter noted above to file suit written statement, conduct suit, appeal from original suit order etc. And from that purpose to do all acts and things whatsoever in that connection including compromise of the above matter depositing in my withdrawing money from, filling or taken our appear document and payment order from Court referring matters is dispute between the parties hereto arbitration withdrawing the above matters with liberty to file fresh suit, sending properties released from attachment filling execution or miscellaneous case and other petitions, bedding at execution sale obtaining payment from me out of Court, withdrawing custody and other fees and doing on my behalf such others acts in the above matters as are necessary and proper.

IN WITNESS WHEREOF I sin and execute this Vokalatnama on this the day of 2026.

NAME OF THE ADVOCATE

*KAVSTAY MANNA
Advocate*

*Sutapa Upadhyay
Advocate*

*Bar Association Room no-2
High Court Kolkata*

*WB- 763/2011
- Msb - 8240988251*

WB/808/2010, mobile - 9123923646

Received & accepted
the vakalat-nama
on behalf of Applicants

Sulapa Upadhyay
Advocate

Accepted
Kanshu Manu
Advocate
WB/808/2010

BEFORE THE NATIONAL GREEN
TRIBUNAL
EASTERN ZONE, BENCH AT KOLKATA
MEMORANDUM OF APPLICATION UNDER
SECTION 18(1) READ WITH SECTIONS 14,
15, AND 17 OF THE NATIONAL GREEN
TRIBUNAL ACT, 2010

O. A. No. of 2026

Bharati Gupta & Ors.

.... Petitioners

-Versus-

The Union of India & Ors.

..... Respondents



05 MAR 2026

APPLICATION

Kaustav Manna,

Advocate

Bar Association, Room No. 2

High Court, Calcutta

Kolkata-700001

Mobile : 9123923646

Email: mannakaustav2017@gmail.com